#### DEMAND NO. 131—CAPITAL OUTLAY OF THE MINISTRY OF HOME AFFAIRS

"That a sum not exceeding Rs. 67,24,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Capital Outlay of the Ministry of Home Affairs'."

## MINISTRY OF WORKS, HOUSING AND REHABILITATION

Mr. Speaker: The House will now take up discussion and voting on Demand Nos. 101 to 105 and 144 to 146 relating to the Ministry of Works, Housing and Rehabilitation for which 4 hours have been allotted. Hon. Members desirous of moving their cut motions may send slips to the Table within 15 minutes indicating which of the cut motions they would like to move.

#### DEMAND No. 101—MINISTRY OF WORKS, HOUSING AND REHABILITATION

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 82,12,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Ministry of Works, Housing and Rehabilitation'."

DEMAND No. 102-Public Works

#### Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 31,62,96,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of Public Works'."

# DEMAND No. 103—STATIONERY AND PRINTING

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 8,93,02,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Stationery and Printing'."

# DEMAND No. 104—EXPENDITURE ON DISPLACED PERSONS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 7,69,85,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Expenditure on displaced persons'."

DEMAND NO. 105—OTHER REVENUE EX-PENDITURE OF THE MINISTRY OF WORKS, HOUSING AND REHABILITATION

#### Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 71,08,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Other Revenue Expenditure of the Ministry of Works, Housing and Rehabilitation'."

## DEMAND No. 144—CAPITAL OUTLAY ON PUBLIC WORKS

#### Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 7,27,83,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Capital Outlay on Public Works'."

#### DEMAND No. 145-DELHI CAPITAL OUTLAY

Mr. Speaker: Metion moved:

"That a sum not exceeding Rs. 7,22,33,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Delhi Capital Outlay'."

DEMAND No. 146-OTHER CAPITAL OUTLAY OF THE MINISTRY OF WORKS. HOUSING AND REHABILITATION

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 8,32,60,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Other Capital Outlay of the Ministry of Works, Housing and Rehabilitation'."

Mr. Speaker: Dr. Ranen Sen.

An Hon. Member: He is here again.

Mr. Speaker: He is back just in time.

Dr. Ranen Sen: It is a different demand for grants.

Mr. Speaker, Sir, this Ministry is in charge of three important departments: Works, Housing and Rehabilitation. I would take up first the question of Rehabilitation. The papers given to us begin by saying that the work of rehabilitation of the refugees from West Pakistan is complete and in the case of East Pakistan refugees, only some residuary problems remain. This is a very unfortunate statement emanating from the Government of India. In fact, we should examine the nature and the volume of the residuary problems. I have no time to go into details of the problems, but I would

simply indicate a few points in order to show the enormity of the so-called residuary problems.

Firstly, there is the question of 8000 families squatting in private houses who are covered by the competent authorities. In that case, they have to pay compensation and consideration to the extent of, on an average, Rs. 3,000, whereas the benefit that they will get would be to the tune of Rs. 2,400, on an average, which means quite a large number of them will not be able to pay the compensation and will have to quit.

Secondly, there are nearly 8,000 families, squatters, who are occupying empty huts or something like that. Their number is 8000. These figures have come out in the recent debate in the West Bengal Legislative Assembly. There is no provision to rehabilitate them in any way.

Thirdly, there are a large number of refugees, nearly 1000 families, who are residing on the streets and pavements of cities and towns of West Bengal. They are a serious problem for the whole State of West Bengal. The Government of India refuses to give any rehabilitation to them, even to send them to Dandakaranaya for which they are prepared. There are thousands of grown-up inmates of the PL camps. There is no provision for the rehabilitation of these grown-up inmates.

Then, as you know, there are 147 squatters' colonies. Out of them, according to the Government of India, according to this Ministry, 133 colonies have been regularised, but that too only partially. Land has not been given to all the refugees there also. There also is the question of paying compensation by those people living. in the squatters' colonies. If these things were done earlier, the result would have been that the amount of compensation would have been less and most of the refugees would have been able to pay this compensation. Because the Government of India did not pay the necessary sum in time, did not pay attention to these things, this compensation amount accrued so much so that today the refugees are not in a position to pay the compensation and get the benefit. That this money was not sanctioned in time was also referred to by my hon. friend Shrimati Renuka Ray last year in the course of the debate. She was Minister for Refugee Rehabilitation in West Last year she said that Bengal. Refugee Rehabilitation in West Bengal Government in time and so, as a result of this, thousands and thousands of families are suffering due to the negligence, lack of foresight and the lack of sympathy on the part of the Government of India.

We have also seen the refugee township schemes. The schemes are made, but they are ultimately abandoned. The agricultural settlement schemes, hke. Herobhanga and Kellegehai also ultimately flopped. Then, the Rehabilitation Industries Corporation report that we have got says about Bon Hooghly and Bihala schemes. come from West Bengal. I had been a Member of the West Bengal Legislative Assembly for ten years. I know what is happening there. In fact, it is for the Government to admit that it is not making any headway at all. The position in a nutshell is this. In the case of thousands of people who had entered into bainanama agreement, entered into contracts with landlords, those bainanama contracts lapsed. Some people got land purchase loans but did not get house building loans! Such is the sorry state of affairs today in West Bengal as a result of which not only the refugees are suffering but also the whole State of West Bengal is suffering. We are responsible for this. We do not want to be uncharitable to the hon. Minister. But I say, there was lack of sympathy, lack of foresight, lack of proper management in the whole department during the last few years. As a result of that, ultimately a few years back there was a veritable war between the hon. Minister, Mr.

Khanna and the West Bengal Government which was reflected in a special debate that took place in the West Bengal Legislative Assembly. Each one wanted to apportion the blame to the other.

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): I was not there; you were there.

Dr. Ranen Sen: You were not there, but you sent chits, memoranda, etc. te all the Members of the West Begal Legislative Assembly. But I do not hold any brief for anybody. I say, this is the state of affairs that is still continuing in West Bengal and you cannot call it as a residuary problem. This is my point. This is my only point. I do not want to blame anybody. But there has been lack of sympathy, lack of foresight and reasoning and I am sure it will be borne out by one of the former Ministers of the West Bengal Government who was the Refugee Rehabilitation Minister. I know it that she will bear me out, because she was also there, when I was a Member. Therefore, I say that it should not be treated as a residuary problem.

The second point that I want to make is about the Dandakaranya project. The whole project was started with fanfare. About one and a half years back or two years back, the camps were closed, and pressure was brought to bear upon the inmates of the camps to go to Dandakaranya when the whole programme itself was not set and when the scheme was also only in the offing. Then, what happened? Everybody knew what happened inside the Dandakaranya Authority, in those days; there were quarrels, squabbles, and factions, and the whole thing was a hot-bed of corruption and inefficiency also. Instead of doing heart-searching, the refugees were blamed and the Communist Party was blamed. The leftists in West Bengal were blamed.

The Deputy Minister in the Ministry of Works, Housing and Rehabilitation (Shri P. S. Naskar): Rightly.

Dr. Ranen Sen: Quite wrongly.

Later on, it has been found, and it is quite evident now, that those the refugees, those ex-inmates of camps are prepared to go. Why? is because the whole administration has been changed, and there has been a reorganisation of the whole thing, and an able and efficient gentleman has been put in charge of the whole thing as chairman. Even then, when the refugees were ready in West Bengal, —it has been the statement of the Chief Minister of West Bengal that there were 1500 refugees who were prepared to go-because the arrangement had not been made properly, they had to be kept outside. Even their annual reports have admitted, and our Ministers also have admitted that people have had to be taken to the work-site camps and kept there for months together. This is a very sorry state of affairs.

Then, from the reports that we have got, we learn that only 102 villages have been set up, and these villages are far-flung, and they are situated at distances of fifty or a hundred miles from each other. Can any society, any social life and any community life develop with a village here and a village there fifty or hundred miles apart?

Shri P. S. Naskar: That is not so.

Dr. Ranen Sen: The land is poor; that is also admitted. And the amount of land given is about seven acres or so. The loans given should increase, and the amount of land given to the refugees also should increase. Even today, the report says that the water supply is not proper and is not adequate. With regard to the hospitals, the report says that the hospital arrangement has not been adequately made.

With regard to the schools also, what is the position? The number of

middle schools is 3, and the number of adult schools is 22. I do not want to go into these figures.

Shri Mehr Chand Khanna: What about primary schools?

Dr. Ranen Sen: So, the number of schools should certainly increase. But apart from that there is also this question as to what the medium of instruction should be. You are sending East Bengal refugees there. So, Bengali should be the medium of instruction. If the refugee question is Shri Mehr Chand Khanna's first love, then he should also realise that there should be a proper social life, and there should be a proper integration of these families who go there, so that they also feel that there is a new sort of society which they have to build up. There should be educational facilities, hospital facilities and so on.

Therefore, I say, in all humility, that there are still many things to be done in regard to the Dandakaranya project. I hope that our Minister here will tackle the whole thing very sympathetically and create such a situation and such a climate there which will make more and more refugees go there.

In this respect I want to pin-point particularly the question of the Sealdah refugees. One thousand families are there. It is said that once, about four or five years back, they deserted certain camps in West Bengal or outside West Bengal. It is also admitted in the reports, for example, in the Report of the Estimates Committee for 1958-59, that the refugees were sent there without any proper arrangement being made; they were kept there for years together in the camps, as a result of which they deserted. Therefore, this is a matter which the hon. Minister should take special note of.

Then, I come to the question of the poor condition of housing. Since the time at my disposal is very short,

I have just to touch certain points. It is known and it is admitted on all hands, and also from the National Sample Survey of 1954 and 1957, we know, that there is a shortage of five million homes in the urban sector in India and 28 million houses in rural sector. In this respect, I must say that the performance has been very poor. If we look into the figures, we see that firstly, during the last ten or twelve years, I think, since 1952 when this subsidised industrial housing scheme and other things were started, the targets have been set low, and even now, in the third year of the Third Five Year Plan, we have not been able to reach up to the target. In the First Five Year Plan, 63 per cent only of the money allotted was spent, and in the Second Five Year Plan, 84 per cent of the money was spent. Even the amount of money that is allotted has not been spent. This is the unfortunate part of the whole thing.

#### 15.35 hrs.

#### [SHRI THIRUMALA RAO in the Chair]

Then, there is the slum clearance and improvement scheme. I come from Calcutta, and all the people who come from West Bengal will bear me out when I say that nearly six to seven lakhs of people live in the slums in the city of Calcutta. Calcutta has become the hot-bed of insanitary conditions, as a result of the baths or slums mostly. The Slum Clearance Act is there in West Bengal, and as a result of that, certain slums are cleared, not improved but cleared; that is, the people are evicted completely, and the houses are broken. For the new houses that are being set up, the new tenement buildings, the rents are abnormally high, too high for these people. At best, these slum people can pay only about Rs. 10 to 15. The Deputy Minister himself knows that they are proprietors of a number of slums in Calcutta. From a room built under the slum clearance scheme, one has to pay a rent of Rs. 31 per month. If my hon, friend wants, he can go and

visit the CIT buildings in the Manektala area. I myself have seen it. How can a worker with a small family who draws Rs. 80 to 100 a month pay Rs. 20 or 30 as rent? It is commonsense to see that he cannot afford it. This is the position in regard to the subsidised industrial housing scheme. Then, take the question of the low income group housing. That is still worse. If you consider the middle income housing. that is the worst of all. I am not dealing with the question of village housing. Practically nothing has been done in regard to that at all so far. So, I need not deal with that question, Such is the condition of housing all parts of India.

Compared to this year, it seems that last year's revised estimates were better; last year's revised estimates, that is, for 1962-63 for subsidised industrial housing scheme were Rs. 578 27 lakhs; this year, the figures would come to Rs. 268.30 lakhs, which is less than half of the previous year's estimates. So, in these appalling conditions, the situation in regard to housing will become worse still. But, I find from the report that nine buildings are being built, huge palatial buildings are being built in Delhi at a cost of nearly Rs. 9 crores. Where is the need for palatial buildings? this amount would suffice for nine big buildings, but not such palatial buildings, and a certain amount of economy can be effected thereby and the money saved thereby can be diverted to the subsidised industrial housing scheme. It may be a matter of lough for our Minister, but it is not a matter of lough for the people who live on the pavements of Delhi.

The third point that I want to stress is with regard to certain employees. I am sorry to say that I have only to touch these points very briefly, because my time is short. Certain offices are being shifted from Delhi, about 19 offices; out of them, 14 offices are partly being transferred or shifted. As a result of that, more than 1000 people are involved, and they will be uprooted by being shifted outside. Further, Government will not save

7298

[Dr. Ranen Sen]

any money out of this. These offices will be located somewhere else. Certain departments are being transferred, not the whole office. Therefore, I would request the Minister to look into the case of these 1,000 people who are being so to say, uprooted.

Shri Mehr Chand Khanna: If I do not build those buildings, more will have to go.

Dr. Ranen Sen: I say, build huge buildings, but not palatial buildings, not those decorated buildings.

Mr. Chairman: The hon Member must conclude now.

Dr. Ranen Sen: According to the recommendations of the Second Pay Commission, work-charged staff of the CPWD have been put on par with regular staff in all matters except leave and holiday. But even now, they are not getting those benefits. In some of the divisions like the Electrical Division, No. 6 of CHS, cards had been issued as late as March 1963. But deductions of contributions had started since January 1963.

I have made these points about refugee rehabilitation, about the poor employees and other matters. I hope the hon. Minister will give consideration to these points.

Mr. Chairman: Shri Shiv Charan Gupta. Ten minutes each.

Dr. Ranen Sen: I was to have 20 minutes.

Mr. Chairman: He. Not for you. Leaders of parties are allowed that.

Shri A. C. Guha: It should be at least 15 minutes.

Shri A. P. Jain: Yes.

Mr. Chairman: The time allotted is 4 hours. Both the Ministers have to take part.

Shri A. P. Jain: Let one of them only take part.

Mr. Chairman: I do not know how they are going to adjust between themselves. How long would the Ministers like to take?

Shri Mehr Chand Khanna: The time allotted was 4 hours. We started at 3.23 p.m. So it will be carried over to day after tomorrow. I will reply to the debate day after tomorrow. I would take between 45 minutes and one hour.

Mr. Chairman: Between the two Ministers they would take one hour.

Shri Mehr Chand Khanna: Very well.

Shri Shiv Charan Gupta (Delhi Sadar): I rise to support Demands for Grants of the Ministry of Works, Housing and Rehabilitation.

भी कञ्चवाय (देवास) : हिन्दी में बोलिये।

Mr. Chairman: The hon. Member may be left his own choice.

Shri Shiv Charan Gupta: I welcome the move of the Ministry to transfer offices from Delhi. They have already transferred some offices and have made available about 1.58 lakh square feet of office accommodation for other important offices. This action of the Ministry deserves particular mention because this matter has been under consideration of Government for the last many years. It is only now that the Ministry have taken a bold and courageous stand; this has resulted in easing the office accommodation problem in Delhi; this has also eased to some extent the residential accommodation problem.

This Ministry is charged with the responsibility for land acquisition and development. The purpose of this scheme-which the Government has proposed to enforce in the whole country, and there is particular mention of this work in the Third Plan-is to check speculative tendencies in land prices, stabilise land prices,

rationalise urban development promote self-sufficient composite colonies. But I regret to point out that while the Ministry has been charged with this particular job, the Ministry of Health continues to deal with the town planning part of it. I cannot understand by any stretch of imagination how the town planning part should be handled by the Health Ministry and the other part-land development-should be entrusted this Ministry because, in my view, this is likely to create confusion and the work of Government is likely to be impeded and the objects set out in the Third Plan likely to be frustrated.

If we look at the housing problem facing the country at present, what do we see? It has been said that because of emergency, the allocations to this Ministry have been reduced. I do not dispute the fact that in national emergency there are other important matters which should first be attended by the Government. At same time I feel that Government should not create a psychology in the country or an impression in the country that for all the housing needs of the country. Government will make necessary arrangements. If we look at the figure of 1961-62, it will be observed that only about 39,972 units had been constructed under the various schemes which the Ministry introduced, that is, subsidised industrial housing, elearance, low-income group housing, middle income group housing village housing and plantation labour housing. Government spent about Rs. 24 crores on this work. But in relation to the general requirements of the country, it will be observed that 40,000 units are hardly sufficient to meet the increasing housing demand in the country.

In this connection, I want to mention one more fact. Due to industrialisation, urbanisation is taking place. Unless our scheme is reoriented, it is not possible to check haphazard growth of these new towns. It is likely to result in slums and create other problems. Therefore, it is desirable that something is done in this regard and some definite policy evolved keeping in view the financial limitations the country is facing at present.

As far as Delhi is concerned, the requirement of central government employees is about 1,03,991 units. Against that, so far 35,220 units have been constructed. There is a backlog of about 68,901 units. As against that, in 1962-63, the Ministry has constructed 4,192 units. So it will be seen that so far as the central government employees' requirements are concerned, there is no possibility of meeting them in the immediate future. This is adding to our problems here.

Again, in 1960-61, it was estimated that in Delhi there was a backlog of housing requirements of about 1 lakh units. It was estimated that every year we would need about 20,000 units. So now there is a backlong of 1,40,000 units. Against this, I wonder if any substantial progress has been made.

You will be surprised to see that though slum clearance was envisaged in 1937, so far only 6,019 units have been constructed under this scheme. We took up the Jhuggi-Jhompri scheme; under this only 3,316 units have been allotted upto 28-2-63 against a requirement of 50,000 units. So there is such a great backlog that unless something is definitely done about it, we will be in a very bad position. The conditions in Delhi will become worse.

There have been complaints of unauthorised construction in Delhi, and a lot of problems have been attributed to it, and that rightly too, but if we want to check unauthorised constructions, we have to find an answer to the various requirements of the people, because, when there is an influx of population in Delhi every year and we are not in a position to provide 20,000 housing units that are required for them, how do we ex-

#### [Shri Shiv Charan Gupta]

pect that people will remain in the open in the sun and expose their families to all sorts of vicissitudes of nature. Therefore, in the circumstances, it is desirable that we do something.

The present position in Delhi is that no plot has been transferred to the people so far. No houses have been built for the low income group people and given on rent excepting under the slum dwellers and industrial workers' housing scheme.

If we look at the rent in the Capital, we find that in Darya Ganj, which is not supposed to be a very highly developed locality as compared to Jor Bagh or Golf Links, the rent of a four room flat is Rs. 400 per month. On page 2 of the Report, the Ministry itself has said:

"Office accommodation cannot easily be had for hire and when available the rent is high—about Rs. 100 per month for 100 sq. ft. or Rs. 12 per annum per sq. ft.—while the cost of construction per squire foot of usable office space in multistoreyed buildings is about Rs. 45. The construction cost is thus even less than four years' rent."

From this we can understand what the conditions in Delhi are. Unless the various agencies, the Government of India, the Delhi Development Authority, the Delhi Administration and the Corporation, which are now working separately, are merged into one organisation, which may be called the Housing Corporation, and given adequate powers to acquire land financial assistance from the Government or LIC, powers to raise loans from the market etc., to develop lands and allot them to needy persons, to construct houses, to assess requirements of building materials and to plan procurement, to assess requirements of sanitary fittings and pipes etc., for development and make arrangements

to procure them, I do not think the housing problem of Delhi will be solved.

I support the Demands, and I request the Government to consider this problem. If Government wants that there should be planned development of Delhi, that the plan over which they have spent Rs. I crore should succeed in Delhi, than some definite move should be made to solve this problem. Otherwise, all the plans will be frustrated.

Thank you.

Mr. Chairman: According to intimation since received from Members, there are four cut motions desired to be moved to Demands for Grants relating to the Ministry of Works, Housing and Rehabilitation, which may please be moved.

#### Dr. Ranen Sen: I beg to move:

(i) "That the Demand under the head Public Works be reduced by Rs. 100."

(In respect of the work-charged staff of the Central Public Works Department failure to (a) maintain service rolls in the Divisional offices, (b) give preference to retrenched malis for appointment in the horticultural Directorate, (c) refix the pay of wiremen, linemen, etc. with effect from 1-1-1947, (d) Departmental promotion Committee for Air Conditioning Divisions in Delhi, (e) re-confirm w.e.f. 1-4-1958 those already confirmed in 1946 and 1953, (f), supply expeditiously C.H.S. cards in Electrical Division No. VI, (g) supply W.C.P.F. Pass Books to Delhi State Division No. III, (h) allot quarters from the general pool, (i) confirm staff transferred to the regular establishment, (j) rectify the service rolls, and (k) maintain proper accounts of the W.C.P. Funds and G.P. Funds. (2)]

73**°3** 

(ii) "That the Demand under the head Stationery and Printing be reduced by Rs. 100."

[In respect of the staff of the Government of India Press, New Delhi need for (a) allotment of quarters in the Minto Road Area, (b) allotment of quarters from the Press pool instead of general pool to the Photo Litho Wing staff, removal of anomalies in the scales of pay of compositors, proof pressmen, impositors and distributors, (d) revision of scale of pay of offset machine operators, (e) restoration of the old working hours of Photo Litho Wing, (f) avenue of promotion of proof pressmen, (g) change of designation of mono caster attendants and (h) appointment of Expert Committee to remove the anomalies in the scales of pay (3)].

- (iii) "That the Demand under the head Expenditure on displaced persons be reduced to Re. 1."
- (i) Failure to settle East Bengal refugees living in West Bengal, and failure of the Dandakaranya (ii) Project. (4)].
  - (iv) "That the Demand under the head Other Capital Outlay of the Ministry of Works, \* Housing and Rehabilitation be reduced to Re. 1."

[Failure of the Housing Schemes (6)]

These cut motions are now before the House.

Shri A. P. Jain.

Shri A. C. Guha: I would humbly request you to extend the time. Ten minutes would be quite inadequate for any Member to deal with it.

Mr. Chairman: We may find there are not so many speakers.

थी कछवाय : श्रीमान् दस मिनट का टाइम कम है। पन्द्रह मिनट दिये जायें।

Shri Harish Chandra Mathu (Jalore): Let there be fewer speeches, but it should not be curtailed.

Mr. Chairman: That has been observed in almost all the Ministries. The point is this, this rule has been observed on almost all the debates on these Budget Grants.

Shri Harish Chandra Mathur: No. The House is not prepared to consider such a thing. You can take the view of the House. If it is very long, you can cut down the speech.

Mr. Chairman: If the House wants to sit for a longer time than allotted, it can be allowed.

Shri Harish Chandra Mathur: Whatever it is, you cannot cut down the

Mr. Chairman: It is not in my power to meddle with the time-table schedule of this whole discussion. I cannot ask the House to sit till 8 O'Clock in the night. It is not my purpose here. Let there be a little resilience. Let there not be repetition of arguments, because a number of people from the same State are speaking where the problems are acute. It is for Members to adjust themselves. I cannot tell a Member that he is repeating.

Shri Tyagi: In the old Central Assembly, where you had enough experience, there was a rule that arguments were never allowed to be repeated, with the result that people could not make long speeches. I think that might be enforced in our House.

Mr. Chairman: It becomes a matter of opinion whether a gentleman is repeating his arguments or not. It must be left to the hon. Members. Points covered by other Members may not be repeated again by Members. There must be a sort of understand-

Shri Harish Chandra Mathur: Repetition has its value. It means that APRIL 1, 1963

[Shri Harish Chandra Mathur] the particular point has the support of so many Members.

Mr. Chairman: Repetition can be allowed if it does not become stale.

Shri A. P. Jain: I will preface my remarks by a story from Hemmingway. There was a tramp in one of the cities of North America, Washington, who had no house, and who used to live in streets. Winter there is very severe. In the summer he used to sleep on the pavement, just as hundreds of thousands of people here do in this metropolis of Delhi, but before the winter, that is about the Fall, he used to commit a crime and go to jail, so that he might enjoy the comforts and the warmth of the jail during the winter.

Shri Harish Chandra Mathur: Do not preach that here.

Shri A. P. Jain: In one particular year, when the Fall came, he first went to a restaurant. His clothes had holes, they were torn. He covered them with the napkin, so that the bearer might not detect them, ate a good meal, and afterwards when the bill came, he said he had no money and asked them to call the police. The restaurant man thought that it would be better to give him a thrashing, and he gave him a good thrashing instead of calling the police.

Shri Tyagi: Bad luck!

Shri A. P. Jain: He was thrown out. He moved forward a little. There was a lady who was going with an umbrella. This man snatched the umbrella, but that lady said: Sorry, Sir, I took it by mistake.

He proceeded further. He took a big stone and hit it against a window pane. Some people saw it and ran after him. Now, there was a man who was trying to catch a bus. They thought that he had thrown the stone, and instead of this man, they caught the other man.

He became disappointed. All his three attempts had failed. There was prayer going on in the Church. story outside and said: "Oh God, I have committed three crimes to find a shelter during the winter. Thou has not given me. Now I pray you to give me. I am standing before the Church." Then, a police man came there. He said: "This man is drunk and is creating a nuisance on the road." He caught him and he went to jail.

Shri A. C. Guha: God at last intervened in his favour!

Shri A. P. Jain: My hon. friend the Minister has done one good thing. Of all the buildings that he has made in the metropolitan city of Delhi, the Delhi Jail is the best. I wonder why a certain industrialist gave the sadistic pleasure to the cameraman of the Blitz by being photographed in the Irwin Hospital rather than enjoying the comforts of the jail. The hon. Minister has failed to provide houses to tramps of Delhi, but he is an expert at building jails. He must build a few jails so that the houseless tramps of Delhi may not have to sleep on the roadside during the cold winters.

I had the honour of having the hon. Minister as my Adviser when we were both working in the Ministry of Relief and Rehabilitation.

Mr. Chairman: The Hon. Member is getting reminiscent.

Shri A. P. Jain: Yes, Sir. I remember those days when he would very earnestly and sincerely come to me and say: reduce the cost of the land to the refugee; we want a system of no-profit, no-loss. It was due to his efforts that we could sell land in this beautiful city of Delhi at the rate of Rs. 10 per square yard.

The other day when the hon. Minister was answering certain questions, I rubbed my eyes. I wonder whether it is the same Mehr Chand Khanna

who used to advise me.... (An Hon. Member: No, someone else). In reply to a question about the land prices, he said that some plots had been sold recently in the Diplomatic Enclave and in Jor Bagh and I put a supplementary: is it not a fact that the prices charged for these plots are unconscionably high and the Government have made excessive profits? No, he said, that was the market price. What was On the 19th February. the price? 1963 and not in 2063, 22 plots were sold in the Diplomatic Enclave having a total area of 5800 sq. yards at an average price of Rs. 400 per square yard. The highest was Rs. 600 and the lowest Rs. 200 per sq. yard. On the 21st February, 21 plots were sold in Jor Bagh, the highest price being Rs. 325 and the lowest price, being Rs. 164 per sq. yard. The hon Minister thinks that there is no profiteering in this. What is the definition of profiteering? How much is the input and what did you get for it? He knows it; I know it. The price of land including the development cost comes to Rs. 10 or Rs. 12 per sq. yard in the Diplomatic Enclave and Jor Bagh. About ten years ago developed plots in Jor Bagh were sold at Rs. 20-25 per sq. yard. He thinks today that Rs. 300 is not an excessive price. That is surprising to me.

#### 16 hrs.

The point is: why is this rise in price of land and high rentals in the town of Delhi? I say that the responsibility is squarely that of the Government, 8 or 9 years ago 54,000 acres of land.....

#### Shri Mehr Chand Khanna: 34,000.

Shri A. P. Jain: No. 54,000 acres of land; please check it up. They were frozen under section 4 of the Land Acquisition Act. The Minister would say that a notification under section 4 of the said Act does not forbid the owner from transferring the land. That is the legal position. What is the actual position? As soon you issue a notification, you get a right to acquire

that land on the prices prevailing on the day when the notification was issued. Am I a fool to buy that land and then give it to you at the rate which prevailed in 1951?

#### 16.05 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

The Minister knows that still he is paying Rs. 2 per square yard for acquiring the land in a popular locality like Lajpatnagar where land prices would now be about Rs. 50 or Rs. 100 per sq. yard. 54,000 acres mean 80 or 90 sq. miles. That is enough land to inhabit another town of the size Delhi. Because the Government have frozen the land but have not developed the plots or sold those plots to the people, there is the difficulty. Since the 23rd of March 1961 when Government announced its policy of developing plots and selling them to the people, no plots have been sold except these 43. Government has created absolute paucity of land. My hon. friend who preceded me, Shri Shiv Charan Gupta said that Delhi needs 20,000 houses per year. The population of Delhi is increasing at the rate of a lakh per year which means 20-25 thousand more houses per year. Replying to a question about the proportion of unfulfilled demand of housing for Government servants, the Minister had said that it would be about 60-70 per cent. One can easily find a grave in Delhi but not a living house. I would not have spoken so frankly or so hard but for the fact that the housing policy of the Government in Delhi is completely wrong; it is the Government which is responsible for creating an artificial scarcity. Some figures of men arrested under the D.I.R. were given by the Home Minister this morning; I am sure that it does not apply to the excessive profiteering by the Government departments. Why do you add to the diffiof the people. An average culties middle-class or higher middle-class man cannot afford to build a house in Delhi; the land prices have gone unconscionably high. That is due to the

[Shri A. P. Jain].

wrong policy of the Government. The Minister should take it up to the Cabinet. I know he alone cannot handle it. It is the Ministry of Home Affairs which is intimately connected with this matter. Unfortunately some of the answers which I got from the Minister were lacking foresight and liberality which is generally part of his character. He did not feel as if his Ministry and the Ministry of Works, Housing and Supply were responsible for scarcity. He says there is a masterplan and before it is implemented, certain other State Governments were to be consulted: U.P. and Punjab; therefore there is delay. There are four primary necessities of a human being: sex, food, cloth and housing.

Shri Tyagi: Talk about every one of them.

Shri A. P. Jain: Sex is not the function of the House..... (Interruptions.)

Shri Mehr Chand Khanna: On the first matter, I was never your adviser.

Shri Tyagi: The Minister is not in charge of it, I believe.

Shri A. P. Jain: Housing has generally precedence over clothing. You find large numbers of primitive people who remain naked, but dig holes to save themselves from the inclemencies of weather. Such is the importance of housing. He is depriving, through a wrong policy, the people of Delhi and the people of India, of a prime necessity. I hope he will think about it and revise his policy.

Mr. Deputy-Speaker: Shri Yashpal Singh. Only four hours is the time allotted for these Demands. I would appeal to hon. Members to impose a self-restriction on themselves. Ten minutes each.

भी कछवाय: पंद्रह मिनट दिये जायें।

भी यशपाल सिंह (कैराना) : उपाध्यक्ष महोदय, हम लोग ७८ करोड़ रुपये सालाना खर्च फरते है। इस रुपये को बचा कर भगर गरीब लोगों की झौंपड़ियों के लिये लगाया षाये, तो हम पांच हजार झौंपडी-झग्गी वालों को रोजाना बसा सकते है। तीन करोड़ रुपये हम स्टाफ पर खर्च करते हैं भीर लगभग १८० लाख रुपये सालाना हम रिपेयर्ज पर खर्च करते है। हम देखते है कि मकानात गन्दे भीर कमजोर बनाये जाते है। हम प्रपनी प्रांखों से देखते है कि मकानात पाज बनते है भौर एक महीने बाद कमजोर होने भौर गिरने शुरू हो जाते है। भगर ये १८० लाख रुपये बचा कर झौपडी:झग्गी बालों के लिये लगाये जायें, तो पांच हजार मादिमयों को हम रोजाना बसा सकते है। १६५८ मैं हमारे यशस्वी मंत्री जी ने झौंपड़ी-झुग्गी वालों से यह वादा किया था कि जहां पर जिसकी झौंपड़ी-झुगी है, उसको एक हजार रुपया दिया जायगा, ५०० रुपये स्रोन दिया जायगा भीर ४०० रुपये सवसिद्धी दी जायगी, भौर किसी को हटाया नहीं षायगा । लेकिन माज यह हालत है कि उन मोगों पर ज्यादितयां की जाती हैं मौर हुजारों घादमी होमलैस किये जाते है, जिन के लिये शैल्टर नहीं है। जो सरकार शैल्टर य दे सके, वह सरकार कहलाने की प्रविकारी महीं है।

धाज पी० डब्स्यू० डी० का हाल यह है कि लोगों ने पी० डब्स्यू० डी० को प्लंडर विदाउट डेंजर कहना शुरू कर दिया है, यानी कोई रोक-टोक नहीं है, चाहे जैसे लूट-धार करते जामो । घाज सरकार को यह वेखना चाहिये कि गरीन धादमी कितने वंग हैं धौर उनको राहत पहुंचाना धाव सरकार का पहला काम है। यह मसला हल हो सकता है। में यह नहीं मानता हूं कि हमारे लिये कोई घलग सांचा था। में यह नहीं मानता हूं कि भगवान के दरबार में हिन्दु स्तानियों के लिये कोई ग्रलग सांचा था। में यह नहीं मानता हूं कि भगवान ने जब धमरीका के लोग बनाये, तो उनको बहादुर धौर घक्लमंद बना दिया धौर इंडिया के लोगों को काठ के उल्लू घौर कमजोर बना दिया। इस दिक्कत को हम े खुद पैदा किया है।

में रीहैिबिलिटेशन मिनिस्टर साहब की कद्र करता हूं। जिस बहादुरी के साथ उन्होंने शरणार्थी समस्या की हल किया है, वह हिन्दुस्तान के इतिहास में संकित रहेगी। हम लोग खैर-ख्वाह हैं। हम लोग मुखालिफ नहीं हैं। "मुखालिफ" लफ्ज इंग्लैंड का टिया हुआ है। हम रास्ता बताने बाले हैं।

दोस्त भां बाशद कि मुभायदे दोस्त हम **वो भा**ईना रोबरू गोयद

भर्षात सच्चा मित्र वही है, जो कि प्रपने दोस्त के भवगुणों को शीशे की तरह साफ़ कर के सामने रख दे।

हमारी नीति मैं लिखा है:

पुरुषाः बहवो राजन् सततं प्रियवादिनः भित्रयस्य तु पथयस्य वक्ता श्रोता च दुर्लं भ : । सच्चा दोस्त वह है, जो कि भपने टोस्त नेक राह दिखाए, सिर्फ़ मीठी बातें न कहे ।

ये दिक्कतें हल की जा सकती है। पांच हजार घादमी रोज बस सकते है। बड़े-बड़े महलों की घाज जरूरत नहीं है। रशा ने इस दुनिया मैं स्कृटनिव-एज को ला कर खड़ा कर दिया है, लेकिन रशा मैं कभी तीन, चार या

पांच-मंजि ला मकान नहीं बनाए गए । उन्हें ने देखा कि २८ करोड़ की हमारी गरीब ग्राबादी छोटे मकानात बनाने से बस सकती है । हिन्दुस्तान मैं उल्टा हिसाब है। यहां पर एक-एक मिनिस्टर की कोठी ऐसी है, जिस मैं पांच पांच हजार भ्रादमी बस सकते है। जब गांधी जी भंगी बस्ती मैं रह सकते थे, जब वह एक झौंपड़ी मैं रह सकते थे, जब वह एक लंगोटी ांच कर बिंक्चम पे लेस में, गोल मेज काफेंस में, सम्मिलित हो सकते थे, तो कोई वजह नहीं है कि उन के मनुयायी, ये बजीर लोग, छोट छोटेमकानों में न रहें? जब बम्बई काएक मजदूर मिरजकर, बम्बई का मैयर बना, तो उस ने यह वादा किया कि जिस मकान में मैं मेयर बनने से पहले रहता था, उसी में में रहूंगा । लेकिन हमारे मिनिस्टरों ने यह भ्रादर्श नहीं भपनाया । जिस कोठी में पांच हजार ब्रादमी बस सकते है, उस में ब्रकेले एक मिनिस्टर रहते हैं । इस तरह से देश का भला<sup>-</sup> कैसे हो सकता है ?

जो सरकार प्रोटेक्शन नहीं दे सकती, मैल्टर नहीं दे सकती, जिस सरकार के रहते हुए चार इंच भूमि भी नहीं मिल सकती, वह सरकार भ्रपने भ्राप को सरकार नहीं कह सकती है। उस को सरकार कहना सरकार नाम का उपहास करना है। यह तो बहुत छोटा सा काम है, जिस को करने के लिए बाहर के किसी एडवाइजर की जरूरत नहीं है। इस देश मैं खोसला साहब, विश्वेश्वरय्या साहब के बेटे, जो कि एच० एम० टी० मैं बैठे हुए हैं, प्रोफ़ेसर सिंह, कुंवर बलबीरसिंह भीर श्री घनानन्द रुड़की युनिर्वासटी जिन्होंने **रे**लवे एडमिनिस्ट्रेशन को चला कर दिखाया था, जैसे इंजीनियर बैठे हुए हैं। सरकार उन को बुला कर एक कमेटी बिठाए **धौ**र उन से परामर्श ले । भाज लाखों भादमी घर से बेघर फिरते हैं, एक शहर में लाखों भादमी सड़कों पर चिपट कर रातें काटते है, यह सरकार के लिए सब से बड़ा मिभिशाप है। क्या सरकार समझती है कि उन लोगों मैं कोई देशभक्ति:

[श्री यशपाल सिंह] जाग सकती है या पेट्रियाटिज्म पैदा हो सकती है?

> बुभुक्षितैः व्याकरणं न भुज्यते पिपासितेः काव्य रसो न पीयते ।

श्चर्यात भूखे लोग व्याकरण नहीं खा सकते श्रोर प्यासों की प्यास काव्य रस से नहीं बुझ सकती। ऐसा कभी भी नहीं हो सकता है कि भूखे, शैल्टरलैस श्रोर होमलैस लोगों में देशभिक्त पैदा हो जाए।

में कहना चाहता हूं कि रीहै बिलिटेशन मिनिस्टर साहब, माननीय श्री मेहरचन्द खन्ना ने जिस बहादुरी के साथ काम किया है, वह बहादुरी हिन्दुस्तान के इतिहास में भंकित रहेगी। उन्होंने शरणार्थी समस्या को सुलझा कर दिखाया है। दण्डकारण्य के मामले में हजारों लाखों मुखालिफ़ों ने यह कोशिश की कि यह मिनिस्टर फेल हो जाए। वह फेल नहीं हुए। वह भ्रपनी हादुरी भीर बेमिसाल भ्रक्तमंदी से श्रागे बढ़े। लेकिन इस के साथ ही में यह जरूर कहना चाहता हूं कि जिस तरह से सरकार चल रही है, उस तरह से वह आगे नहीं चल सकेगी। जिस सरकार के नीचे नाखों भ्रादमी एक शहर में होमलैस हों, वह सरकार आगे नहीं चल सकेगी।

मैं प्रपने मुतालक नहीं कहना चाहता हूं, लेकिन में आप को बताना चाहता हूं कि स मुत्क के लाखों आदिमियों के नुमायदे साउथ ऐवेन्यू के जिस मकान में रहते हैं, उस मकान में पानी नहीं है। जिस साउथ ऐवेन्यू में एम॰ पीज॰ रहते हैं, वहां पर सबेरे-शाम थोड़ा पानी आ जाता है, लेकिन दोपहर और रात को पानी नहीं मिलता है। जिन को ला मेक्जं, कांस्टीटयूशन के गाडंयन्ज और विघ के निर्माता कहा जाता है, उन के घरों में पीने के निर्ण पानी नहीं मिलता है, दूध की शत तो दर्यकनार रही। जिस देश में दूध-धी के दर्या बहते थे, उस देश के ला-मेक्जं पानी के निए ठरस गए हैं। जो व्यक्ति लाखों मादिमयों का नुमायंदा है, उस के पास बीस, पचास, सौ मादमी भाते हैं, लेकिन पानी नहीं मिलता है, एक मील तक पानी नहीं मिलता है। यह सरकार की इनएफ़िशेन्सी है भौर इस इन-एफ़िशेन्सी को दूर करना चाहिए।

दिल्ली में झोंपड़ी-झुगी वालों का मसला तो इसलिए हल नहीं होता है कि एक-एक भादमी के पास इतनी बड़ी बड़ी कोटी है, जिस में दस हजार भादमी बस सकबे हैं, जिस में घुड़दौर हो सकती है, जिस में पोलो खेली जा सकती है, जिस में बाग़त लग सकते हैं। उन कोटियों को घटा कर ग़रीबों का इंतजाम किया जाना चाहिए। भगर दिल्ली में एक भी झोंपड़ी-सुगी वाला परेशान है, तो यह सरकार भपने भाप को सरकार कहने की मुस्तहक़ नहीं है। जनता ऐसी सरकार को बर्दाश्त नहीं करेगी। छोटे लोगों को पहले बसाना चाहिए: भगर गांघी जी के भादशें के भनुसार रहा जाये, तो ये लोग खुद ही यह मसला इल कर सकते हैं।

जो लोन दिया जाता है, वह एप्लाई करने वाले के पास छः महीने के बाद पहुंचता है। छः महीने में तो सरकार मकान बना कर दे सकती है। ग्रगर वह मकान बना कर दे, तो किसी तरह का भ्रष्टाचार श्रीर करप्शन नहीं हो सकता है। भ्रष्टाचार इसलिए होता है कि लोन के तौर पर जो एक हजार रुपये मजूर होते हैं, उन को देने के लिए बीस जगहें हैं भौर प्रार्थी को उन रुपयों को लेने के लिए बीस अगह जाना पड़ता है। इस के धलावा रूपया हैसियत के भ्रगेंस्ट दिया जाता है । मैं समझता हुं कि हैसियत के भगेस्ट नहीं, बल्कि जरूरत के मुताबिक रुपया दिया जाना चाहिए । हैसियत के भगेंस्ट तो साहकार भी दे सकता 🐙 कोई भी दे सकता है। यह कोई ऐसी दिनकत नहीं है, जिस को इल न किया जा सके ।

ग्रगर यह काम इस सरकार के बस में नहीं है, तो एक बिनए का वेटा इस काम को कर सकता है। बिनयों ने राज चलाएं हैं भीर बिनयें राज चलाएं हैं भीर बिनयें के बेटे को बुला कर उस के सुपुर्द यह काम करे, तो एक साल में वह इस मसले को हल कर देगा। हमारा काम तलवार चलाने का है, हमारा काम इन्तजाम करने का नहीं है। हमारा काम लड़ने का है, हमारा काम प्रबन्ध करने का नहीं है। ग्रगर सरकार नाकारा है, तो वह किसी बिनए के बेटे को यह काम सींप दे। एक शख्स यह सारा इन्तजाम कर सकता है।

ग्रगर एक साल में यह इन्तजाम न हुन्ना, तो झोंपड़ी-झुग्गी वालों का मसला इतना जबर्दस्त मसला मन जायगा कि सारे हिन्द्स्तान में कोहराम मच जायगा ग्रौर शोर-शराबा मच जायगा । जिस स्पिरिट के साथ माननीय रीहैबिलिटेशन मिनिस्टर साहब ने इलैक्शन लडा था ग्रीर इलक्शन के दौरान झौंपड़ी-झग्गी वालों को भ्रपना भाई, मित्र भौर प्रेमी बनाया था श्रौर उन के साथ सीने से सीना मिलाया था. उसी स्पिरिट के साथ वह इस मसले को हल करें। जब झोंपड़ी-झुग्गी वालों का मसला हल होगा, तो सारा राष्ट्र ग्रपना प्रतिबिम्ब देखेगा भौर यह प्रनुभव करेगा कि जो मिनिस्टर झोंपड़ी-झुगी वालों के मसले को इल कर सकता है भीर लाखों शरणायियों भीर बेघरों को घर-बार दे सकता है, वाकई उस का यश ग्रमर रहेगा।

हम हमेशा उन के ख़ैर-स्वाह हैं, हमेशा उन के हितैषी हैं। हम उन को ग़लत राय नहीं देंगे। जो लोग चिकनी-चुपड़ी बात करेंगे, उन को कोई जरूरत नहीं है। हम को कोई जरूरत नहीं है। हम को किसी परिमट, लाइसेंस या एजेन्सी की जरूरत नहीं है। हम लोग सिर्फ देश की सेवा करने ग्राए हैं। इसलिए हम नेक राय देंगे। मेरा कहना है कि देहात में जा कर देखा जाए कि वहां पर कितने ग्रादमी 29(Ai)LSD—7.

होमलैस हैं, कितने आदमी तड़पते हैं, कितने **ग्रादमी** रातें बैठ-बैठ कर काटते हैं। सिर्फ़ दिल्ली शहर में पचास हजार भ्रादमी ऐसे हैं. जो दिसम्बर ग्रीर जनवरी की बर्फीली रातों को बैठ-बैठ कर काटते हैं। देहात में आज भी चालीस फ़ीसदी ब्रादमी ऐसे हैं, जिन के रहने का कोई ठीक इन्तजाम नहीं है। उन के रहने का इन्तजाम करने के लिए एक योजना बनाई जाए। सारे हिन्द्स्तान की स्रापकी रिसपांसिबिलिटी है, ग्रकेली दिल्ली शहर की नहीं है। मजदूरों की, किसानों की, गरीबों की, बेघरबार लोगों की, हैल्पलेस लोगों की जो जरूरियात हैं, उनका ग्रगर ग्राप इंतजाम करेंगे तो आपका राज्य फलेगा, फलेगा और ग्रगर गरीब ग्रादमी घर से बेघर रहेंगे तो वे कभी इंसान नहीं हो सकते हैं।

ये कानून बनाने वाले लोग जो हैं, इन बेचारों में स्रौरिजि नैलिटी कहां रह सकती है ? उन्हें पानी राशन का मिलता है श्रीर दूध चार दिन का बासी मिलता है। प्रगर कहीं ऊपर ये रिफ्रीशमेंट के लिये चले जायें तो डालडा ग्रीर कोटोजेम में बने हुए ग्रीर सड़े हए समोसे इनको खाने के लिये मिलते हैं। इनकी स्रोरिजिनैलिटी को नष्ट किया जा रहा है। स्रापको इन के लिये स्रावास का तथा दूसरे जो इंतजाम हैं, वे करने पडेंगे । ये भखे नंगे नहीं हैं। लाखों की तादाद में जनता ने इनको चुन कर भेजा है। लाखों रुपया उसने इन पर खर्च किया है। ग्राप पांच सौ किराया मांगेंगे तो वह भी जनता ग्राप को दे देगी। लेकिन ये सड कर, घट कर मर जायें. इसको वह बरदाश्त नहीं कर सकती है। न इनके लिये पानी का इंतजाम है ग्रीर न रहने का ठीक तरह से इंतजाम है। कहीं ये प्रपना माफिस कायम नहीं कर सकते हैं भौर न ही कहीं ग्रपने प्राइवेट सेकेटरी को बिठा सकते हैं। प्रगर यही इनकी स्थिति रही है तो ये यहां पर सिवाये गाली देने के ग्रौर नुक्ताचीनी करने के कोई काम नहीं कर सकते हैं। ग्रगर ग्रापको

## [श्री यशपाल सिंह]

7317

इनसे कंस्ट्रक्टिव सजैशन लेनी है, कंस्ट्रक्टिव सुझाव लेने हैं तो भ्रापको इनके पानी का इंतजाम करना होगा, मकान का इंतजाम करना होगा जो इनका लिविंग स्टेंडर्ड है, वह ऊंचा कर देना होगा। ग्राज जो इनको मकान दिये गये हैं वह एक रिप्रिजेंटेटिव के रहने लायक नहीं हैं, ला मेकर्ज के लायक नहीं हैं, कांस्टोट्यशनलिस्ट्स के लायक नहीं हैं। उन में बीस तीस म्रादमी एक जगह नहीं बैठ सकते हैं, घुट कर मर जाते हैं। सैंकड़ों एम० पीज ऐसे हैं जोकि मकान की तंगी की वजह से. उनमें कम जगह होने की वजह से श्रपने परिवारों को यहां नहीं लाते हैं। उनका इंतजाम किया जाए । गरोबों का इंतजाम किया जा, किसानों का इंतजाम किया जाए, मजदूरों का इंतजाम किया जाएं, । जब ऐसा किया जाएगा तो हमारा राष्ट्र फलेगा और श्रापको यश मिलेगा । जिन के पास बडी-बडी कोठियां हैं जिन में घड़दौड़ तक हो सकता है, उनकी कोठियां घटाई जायें और ग्रगर ऐसा किया जाता है तो देश का इंतजाम श्रासानी से हो जाएगा ।

भी द्वा॰ ना॰ तिवारी (गोपालगंज): उपाध्यक्ष महोदय, मिनिस्ट्री श्राफ वक्स, हाउसिंग एंड रिहैबिलिटेशन की रिपोर्ट मेरे हाथ में है। इसकी छपाई सुन्दर श्रौर डिजाइन भी प्रच्छा है। लेकिन इसकी बातें ऐसी नहीं हैं जो कि सफाई की हों। बहत सी ऐसी बातें हैं जिन का कुछ पता ही नहीं है। इनको क्यों लिख दिया गया है, समझ में नहीं श्राता है। इनका जैसे जैसे मैं बोलगा जिक्र करूंगा।

पहर्ला बात तो जो ग्राफिसिस दिल्ली से बाहर ले जाये जा रहे हैं, उसके बारे में मैं कहना चाहता हूं । कुछ धौर मानर्नाय सदस्यों ने भी इसका जिक्र किया है। इन ग्रा-फिसिस को बाहर कहां भेजा जायेगा, इसका कुछ भी पता नहीं है। पहले बताया गया था कि शिमला या नागपुर में इनको भेजा जाएगा।

मैं देखता हूं कि न तो शिमला श्रौर न नागपुर में स्पेस है, खाली जगह है। न दफ्तरों के लिये है और न हो कर्मचारियों के लिए।

भी बी० चं० शर्माः डलहीं जी भेज दो।

भी द्वा॰ ना॰ तिवारी : श्राफिसिस के लिये तो भ्राप जगह किराए पर ले लेंगे लेकिन जो कर्मचारी जायेंगे, वे कहां रहेंगे यहां पर उन्होंने किसी तरह से खोज खाज कर जगह किराये पर ले लें। है और भाप फिर से उनको विस्थापित करने जा रहे हैं। ग्रापको चाहिये था कि ग्राप वहां पर भी उनके लिए जगह का कोई प्रवन्ध कर देते। जब भ्राप उनके लिए कोई प्रबन्ध नहीं करेंगे तो उनको पगड़ी दे कर जगह किराय पर लेनो पड़ेगी किराये बहुत ज्यादा देने पड़ेंगे ग्रीर बहुत तकलाफ़ होगा। भ्रौर उनका गुजारा नहीं चल संकेगा । श्रापको इन सब चं।जों पर विचार कर लेना चाहियेथा।

श्रापक यहां एफिशेसी की क्या हालत है, उसका मैं जिक्र करना चाहता हं। जिस तराके से काम होता है, वह मेरी समझ में तो श्राता नहीं है। श्रर्भा एक माननीय सदस्य ने कहा है कि नए मकान बनते हैं ग्रौर एक महीने के बाद उनमें रिपेयर होना शुरू हो जाती है। क्या यही एफिशेंसी है ? मैं भी एक उदाहरण देना चाहता हं। मैं २१ या २२ जनवरी को पालिमेंट का सैशन एटेंड करने के लिये श्राया था। जब मैं यहां से गया तो सामान बन्द कर गया था भ्रौर बाहर ताला लगा गया था। वापसी पर मैं उसी कुंजी से दरवाजे का ताला खोलने को कोशिश कर रहा था लेकिन ताली नहीं खुल पा रहा था। यह कोई बारह बजे दिन की बात है। मैंने तब इनक्वायरी भाफिस खबर दी ग्रीर कहा कि ताला खुलवा दो। चार बजे तक वहां से मुझे कोई इंफार्मेशन नहीं भाई। उन्होंने कहा कि भ्रभी भादमी भेज

रहे हैं। लेकिन कोई नहीं भ्राया। छः बजे मैं ने पुनः 🗔 🏿 🗗 म्राठ बजे तक देखा कोई नहीं श्राया। ६सके बाद यहां पर पालियामैंट में जो श्रिसिस्टेंट इंजीनियर है, उनको फोन किया । यहां से जवाब भ्राया कि साहव यह नहीं खल सकता है। मैंने कहा भ्रगर खल नहीं सकता है तो मेहरबानी करके इजाजत दीजिये कि मैं इसको तोड दं। जाडे का मौसम है स्रौर मैं बिना कपड़े के नहीं रह सकता हूं। उन्होंने कहा कि मैं इसकी इजाजत नहीं दे सकता । जाड़े का मौसम था। मैं कमरे के बाहर तो रह नहीं सकताथा। ऋपडे भी सब म्रन्दर थे। क्या उस ठंड में मैं मर जाता विना कमरे ग्रीर कपड़ों के । मैंने खन्ना साहब को फोन किया। वह वहां नहीं थे। मैंने इसके बाद डिप्टी मि-निस्टर साहब को फोन किया श्रीर उनका दरवाजा खटखटाया । वहां पर वह भी नहीं थे। तब मैं ने खन्ना साहब के प्राइवेट सैन्नेटरी से कहा श्रीर उन्होंने कहा कि मैं इसका इंतजाम करवा देता हं। दस वजे रात के श्रादमी श्राया भीर तब जा कर ताला टटा । जब मैंने डिप्टी मिनिस्टर साहब से इसका जिक्र किया तो उन्होंने कहा कि लिख कर भेज दीजिये। मैंने लिखा श्रीर उसका जो जवाब श्राया वह मैं भापको बतलाना चाहता हूं। जो कुछ जवाब में लिखा कर दे दिया जाता है, मझे भफसोस के साथ कहना पडता है कि उसी को वे पैरट की तरह में रिपीट कर देते उनका जो जवाब भ्राया वह एडिंग इंसल्ट ट् इंजरी वाला था। उन्होंने कहा कि म्रापके फौन का जवाब जिसने दिया वह कोई इरिसपोंसिबल ग्रादमी रहा होगा । ग्राठ बजे रात के इनके भ्राफिस में कोई इरिसपांसिबल श्रादमी हो सकता है यह जान कर मुझे ताज्ज्ब होता है। वह कहते हैं कि नौ दस बजे रात के कोई इरिसपांसिबल श्रादमी रहा होगा ।

श्री त्यागीं : मतलब यह है कि कोई नान-भफिशल होगा ।

श्री द्वा॰ ना॰ तिवारी : रात को स्राठ नो बजे सगर कोई नान-स्राफिशल श्रादमी ता तो उसको पकड़ लिया जाता और जेल में बन्द कर दिया जाता । आफिस का ही कोई आदमी था। मैं समझता हूं कि असिस्टेंट इंजीनियर वह था। आवाज से तो मैं पहचानता नहीं था लेकिन ऐसा मालूम पड़ता था कि असिस्टेंट जीनियर वह था।

एक ग्रीर इंस्टैंस मैं देना चाहता हूं। मैंने कहा कि हैज को ठीक करवा दीजिये। वह खराब हो गई थी। मैने कहा कि सामने हैज ठीक लग जाए तो भ्रच्छा होगा । उनका म्रादमी म्राया भीर पेड इत्यादी जो लगे थे. उनको भी काटकर उनकी लकडी वह ले क चलता बना । यह लकड़ी वह मुझे ही दे सकता था भीर इसके दस पंद्रह रुपये ले सकता था। लेकिन इसका काटकर और मकान को बेपदी करके वह चलता बना । मुझे ग्रफसांस यह नहीं है कि नाजायज इस तरह से लकडी का इस्तेमाल उसने किया। श्रफस.स इस बात का है कि भ्रापके डिपार्टमैंट में इस तरह की एफ़िशंसी है भ्राप के काम करने का जो तरीका है वह एलत है। जब कम्प्लेंट की जाती है तो हमेशाही जो जवाव ग्रापको लिख कर दिया जाता है उसको हमारं पास ग्राप भेज देते हैं।

एक नमना भौर मैं भ्रापके सामने पेश करना चाहता हैं। श्राप एक्सपेरिमैंट पर एक्सपेरिमैंट करते जा रहे हैं। श्रापने लिखा है कि काम में जो डिले होती है, उसको भ्राप प्रोसीजर को ठीक करके दूर करने की कोशिश कर रहे हैं। भ्रापने बताया कि कुछ दिन पहले एक प्रोसीजर चलाया गया था। पहले यह प्रोसीजर था कि प्लान बनता था, एस्टीमेट बनता था श्रौर फाइनेंस मिनिस्ट्री उसको सेंकशन करती थी ग्रीर उसके बाद सेंक्शन इश्होताथा। इससे डिल हो जाती थी। लेकिन जो सिस्टम ग्रभी चालू किया गया है, उससे कम देरी होती है। पचासों बरस से आपका डिपार्टमेंट है । एक्सपेरिगैंट आप बराबर करते था रहे हैं। भ्राप को कोई ऐसा प्रोमीजर भ्रपनाना चाहिये जिससे भ्रापका

[श्री द्वा० ना० तिवारी]

काम जल्दी हो गके । श्रापकी जो हार्जासग स्कीम है, उनको मैंन देश है । श्राप ने कहा कि १३६ करोड़ राया आप सभी तक खर्च कर चुके हैं । श्राजाको अने पंद्रह बरस हो गए हैं । दस करोड़ रुपया ही श्रापने हर यात खर्च किया है । श्राप एस्टीमेट जल्दी अर्थ हैं । श्रापको चाहिये कि श्राप कोई सिम्पल प्रोसीजर एडाप्ट करें ताकि प्लान और एस्टीमेट वर्गरह जल्दी बन सके और जो राहत श्राप लोगों को पहुंचाना चाहते हैं, वह लोगों को पहुंच सके और जो रपटा होता है वह खर्च हो सके ।

श्रापने एक नैशनल बिल्डिंग कापोरेशन बनाई है। मैं समझता हूं कि यह गवर्नमेंट के मकान बनाने का ठेका लेती है और जल्दी उनको बना देती है। मैं यह समझा था कि श्रगर ठेकेदार पंद्रह बीस परमेंट प्राफिट लेता है तो यह दस या पांच परमेंट प्राफिट जरूर लेती होगी।

पर हम यह देख रहे हैं कि १ लाख २५ हजार रुपये का घाटा हो गया।

श्री मेहरचन्द खन्ना : पहले साल में।

श्री द्वा॰ ना॰ तिवारी: दो माल में घाटा हो गया। जब कंट्रैक्टर को दिया जाता है शे पहले साल में ही उसको १ लाख रुपये में १० या २० हजार रुपये का फायदा हो जाता है श्रीर श्रगले साल में वह बन जाता है। लेकिन चूंकि श्रापके डिपार्टामैंट की बात है इसलिये घाटा होने लगा।

श्री स्थागी : नुनाफा नहीं खा सकते न ?

श्री द्वा॰ ना॰ तिवारी: इस की तरफ़ भी धापको देखना चाहिये कि धगर कंट्रैक्टर के मुकाबले धाप सस्ता काम करें धौर धच्छा करें तब तो ठीक है, लेकिन धगर उससे भी मंहगा काम हो धौर देरी भी उस से ज्यादा हो, साथ घाटा भी हो तो उस को इस तरह से बनाने से कायदा ही क्या हुआ ?

श्री त्यागी: मैटीरियल सस्ता नहीं इस्तेमाल करते हैं।

थी द्वा० ना० तिवारी : ग्राप ने हिन्दस्तान हाउसिंग फैक्ट्री बनाई। वह नफा कर रही है। वह बहुत जल्दी में मकान बनाती है, लेकिन मैं चाहता था कि उस के लिये हमारे पास कुछ इन्फार्मेशन होती कि कितना सस्ता मकान बनता है श्रीर वह कितना टिकाऊ होता है। साथ ही इस का प्रचार सब जगहों में होता कि दूसरे लोग भी उस को जान सकते। मैं जानना चाहता हं कि इस का कोई प्रबन्ध श्राप के यहां है या नहीं। इस रिपोर्ट से तो कुछ पता नहीं लगता । इस का टाइप बहुत ग्रच्छा है, गेट ग्रप भी श्रच्छा है, लेकिन जो सब्स्टेंस इस में दिया हुम्रा है उस से कूछ पता म्रसलियत का नहीं चलता कि उस से फायदा है या नहीं। भाप को देखना चाहिये था कि हिन्दुस्तान हाउसिंग फैक्ट्री के जरिये मकान बनवाने में कितना खर्च होता है स्रीर दैंडिशनल टाईप से बनवाने से कितना खर्च होता है श्रीर कितने बनाये जा सकते हैं। ईंट बनाने की जो फैक्ट्री म्राप ने बनाई है उस को स्नाम लोग इस्तेमाल कर सकते हैं या नहीं । इन सब चीजों को दिखाने से गांव वालों को भी फायदा हो सकता है भीर भरवन एरियाज को भी फायदा हो सकता है। लेकिन जो भ्राप ने पैम्फ्लेट्स बनाये हैं उनमें कोई जिक्र नहीं हैं।

मैं कुछ, रिपेग्नसं के बारे में भी कहना बाहता हू। ग्राप ने लिखा है कि इमर्जेन्सी की वजह से रिपेग्नसं का काम बन्द हो गया है। मैं मानता हूं कि उस को बन्द करना चाहिये। वह दो वर्ष पर या तीन वर्ष पर हो, सब ठीक है। लेकिन जिन मकानों में हम लोग रह रहे हैं, बंगलोज में या प्लेट्स में, उन में जब सोते हैं तो छत से गर्द गिरती है। ग्राखिर यह कौन सी एकानमी है कि हम लोग सोये रहें श्रीर कपर से मिट्टी गिरे ? इस में गवर्नमेंट का क्या फायदा है ?

श्री मेहरचन्द खन्ना : भगर मेरा बस चले तो भ्राप को न रात में नींद श्राये भ्रौर न दिन में।

श्री ग्रा० ना० तिवारी : श्राप की कुछ तारीफ हो गई है रिहै बिलिटेशन डिपार्टमेंट में, उस तारीफ को श्राप खराव मत की जिये । यह श्रच्छी बात नहीं है । हमारे खन्ना साहब इस बात में बड़े एक्स्पर्ट हैं कि खुद तो श्रच्छे रहें श्रीर दूसरों को बदनाम करें । सारी मिनिस्ट्रयां बदनाम हो गई उन्होंने ऐसा स्टेटमेंट दे ,दया । उन्होंने यह नहीं सोचा कि मिनिस्टर के घर में कितने कितने एर . ज्वामें स्तारी है । यहां पर श्रा कर फिल्मं दिया जैसे सारी बिजली मिनिस्टर लोग ही खर्च करते है । इस्लिये श्राप को ऐसे जवाब देने चाहियें जिस से श्राप भी बच्चें श्रीर दूसरों को भी बचाइये ।

भी ागड़ी (हिसार) : बहुत बड़ा महकमा है, घबराश्रो मत ।

श्री ग० सि० मुसाफिर : फिर भी मैं दो एक बात जरूर कहना चाहता हूं। मिनिस्ट्री ने जो काम किया है या जो उन की रिपोर्ट है उस से मैं इस नतीजे पर नहीं पहुंचता कि मिनिस्ट्री ने कुछ काम नहीं किया। काम तो किया है, मगर लोगों को हाउसिंग के बारे में तसल्ली नहीं है। मेरा खयाल है कि खुद मिनिस्टर साहब को भी शायद इस से तसल्ली न हो क्योंकि यहां खास तौर पर जो दिल्ली में रहने बाले सरकारी मुलाजिम हैं, जो कि रात दिन किसी वक्त भी हर एक इयूटी देते हैं, उन को भी मकान नहीं मिल रहे हैं और वे बड़ी मुक्कल में हैं। कई लोगों के मुताल्लिक

तो मैं जाती तौर पर कह सकता हू कि मकान न मिलने की वजह से वह बड़े परेशान हैं।

ग्रीर भी बहुत से ऐसे लोग हैं जो कि रिफ्युजी थे भौर दिल्ली में भ्रा कर उन्होंने श्रपने को रोजगार के जरिये कुछ बना भी लिया और चार पैसे भी कमा लिये, मगर वह भी परेशान हैं मकानों की तंगी की वजह से। श्राप की इस रिपोर्ट में हाउसिंग के मुताल्लिक दस भाइटेम दिये हुए हैं। सब के बारे में तो मैं नहीं कह सकता मगर दो तीन के बारे में तो बिल्कुल साफ बात है कि काम ठीक से नहीं हो रहा है। मसलन इंडस्ट्रीज के मुक्किक मकान वगैरह बनाने के लिये भ्राप ने कर्ज दिये। उन में से कई के मुताल्लिक मुझे पता है कि जो इंडस्ट्रियल टाउन्स हैं उन में मकान खाली पड़े हुए हैं, वह यूटिलाइज नहीं हो रहे हैं। विलेज हाउसिंग प्रोजेक्ट्स के मुताल्लिक मैं मिनिस्ट्री का कोई कुसूर नहीं मानता । कूदरत समझिये या या दूसरे किसी ढंग से. यानी इस तरह का कोम्रार्डीनिशन न होने की वजह से लोगों को परेशानी हो रही है। मैं प्रपनी कांस्ट्रिएन्सी की बात करता हं कि जिन लोगों ने गांवों में कर्जे ले कर मकान बनाये हैं उन मकानों को फ्लड ने गिरा दिया क्योंकि ड्रेनेज वगैरह का इन्तजाम भ्रच्छा नहीं हुआ। फ्लड भ्राया भ्रीर मकान गिर गये। इस से वह लोग दो किस्मों की मुसीबतों में फंस गये। मकान भी नहीं रहा भीर कर्जा भी उन के सिर पर उसी तरह बना हम्रा है। इसलिये हाउसिंग के मताल्लिक जो श्राप की स्कीमें हैं उनको जरा ज्यादा चैक करने की जरूरत है। स्टेट गवर्नमेंटों को इसके मुताल्लिक जरा होशियार करने की जरूरत है कि वे चैक करें कि इन स्कीम्स पर ठीक तरह से काम हो रहा है या नहीं। इस वक्त पर खास तौर से, जब कि इमर्जेन्सी है, ध्यान देना चाहिये कि हमारे देश में ध्रब तक जो बड़ी-बड़ी बल्डिगें हैं, जो कि सिर्फ हमारी शान की निशानी हैं. उनमें से जो बन चुकी हैं वह तो वन चुकीं, उन को गिराया नहीं जा सकता, मनर जब तक

APRIL 1, 1963

[श्री गु० सि० मुसाफिर]

7325

इमर्जेन्सी रहती है उस वक्त तक बड़ी बड़ी विल्डिगें बनाने की जो स्कीमें हैं उन को बन्द कर देना चाहिये। श्रभी हमारे भाई ने यहां पर इशारा किया था कि ग्रगर हम को एक श्रच्छी नेशन बनना है, भ्रच्छे देशभक्त इन्सान बनना है तो यह चीज ग्रव्वल है कि भले ही हमारे यहां श्रस्पताल की बि ल्डग या कालेज की बिल्डिंग कितनी हो बड़ो हो लेकिन भ्रगर भ्रस्पताल में डाक्टर श्रच्छा न हो, मरीज के इलाज का इंतजाम भ्रच्छा न हो तो भ्रव्वल जगह इलाज की होनी चाहिये श्रौर दूसरी जगह बिल्डग की होनी चाहिये।

दूसरी बात इस के मुताल्लिक मैं यह कहना चाहता हूं कि ग्रगर हमारा दृष्टिकोण सोशलिस्टिक पैटर्न श्राफ सोसायटी का है, भगर हमें इस तरफ ध्यान रखना है तो जो हम ठेकेदार को बढ़ा रहे हैं, जो ठेकेदार सरकारी बिल्डिंग बना कर माला माल हो रहे हैं उस को खत्म कर के जो रूपया हम ठेकेदारों को दे रहे हैं उस को बचा कर दूसरी हाउसिंग स्कीम्स पर लगायें, जिस में उस का फायदा जनता को मिले, झुग्गी झीपड़ी का जो सिलसिला है वह खत्म हो। या कोम्राप-रेटिव सौसायटीज का जो एलान सरकार ने किया हम्रा है उस पर पूरी तौर पर भ्रमल किया जाय श्रीर जो भी सरकारी बिल्डिगें बनती हैं उन को उन सोसायीज के जरिये बनवाया जाय बजाय इस के यह ठेके बड़े-बड़े ठेकेदारों को दिये जायें। जैसा श्रभी मेरे भाई ने योडा इशारा किया, मैं भ्राप की वसातत से कहना चाहता हूं, मैं वहां तक तो नहीं जाता, मगर मैं इस हाउस में इस यकीन का इजहार जरूर करना चाहता हूं कि यह जो हाउसिंग प्राब्लेम है वह रिहैबिलिटेशन प्राब्लेम से ज्यादा नहीं है जिस में कि हमारे मिनिस्टर साहब को तकलीफ महसूस हो। जैसा श्रभी श्री प्रजित प्रसाद जैन ने कहा, जो हमारे मौजुदा मिनिस्टर हैं वह किसी न किसी शक्ल

में रिहैबिलिटेशन प्राब्लेम से सम्बन्धित रहे। उन की ऐडवाइस जो थी वह शामिले हाल रही। 16.40 hrs.

[Mr. Speaker in the Chair]

तो उस में तो बहुत पकलीफें थीं। एक बड़ी तकलीफ यह थी कि हमारी स्टेट सिक्युलर स्टेट थी। इस में कोई सरटेन्टी नहीं थी कि कौनसी जायदाद को रिक्युजीज में बाट सकते हैं क्योंकि वह कल को रेस्टोर हो सकती है श्रीर ऐसा होता भी रहा। पाकिस्तान के श्रीर प्राबलम थे, हिन्द्स्तान के ग्रौर । हिन्द्स्तान सिक्युलर स्टेट है। यहां पर एक भादमी बिला लिहाज मजहब व मिल्लत के रह सकता है, वह चला जाये तो वापस भ्रा सकता है भौर यहां उसको उसकी जायदाद रेस्टोर हो सकती है, श्रीर ऐसा हुग्रा भी है। तो वह प्राबलम ज्यादा बड़ी प्राबलम थी । मिनिस्टर साहिब म्राप ने उसको हंसते खेलते, तदब्बुर से हल कर दिया । जिसको कुछ देना था उसको दिया, रात दिन मेहनत की । श्रौर जिसे न देना था उसे टालने का हुनर भी भ्राप को ठीक भ्राता है, जिस तरह कि भ्राप ने मझे भ्रौर हमारे स्पीकर साहब को हंसते खेलते टाल दिया। एक रिफ्यूजी के नाते हमारा हक बनता था लेकिन हम को कोई मकान नहीं दिया । तो मेरा कहना भ्रसल में यह है कि जो रिफ्युजीज का प्राबलम था वह बहुत ज्यादा एक्यूट था बनिस्बत इस प्राबलम के । तो जिस तदब्बुर से भ्राप ने उसको हल किया उसी तदब्बर से इसे हल करें।

श्रभी मेरे भाई ने कहा कि बड़ी-बड़ी कोठियों में इतने-इतने म्रादमी बस सकते हैं। इसका भी भ्राप को तजरवा है। मैं ने भ्रापकी पेशावर वाली कोठी भी देखी है और यह कोठी भी देखी है जिसमें भ्राप यहां रहते हैं। तो इस सिलसिले में भी भ्राप को तजरबा है। इसलिए मैं भ्रजंकरना चाहता हूं कि इन गरीबों का जरूर कोई न कोई इन्तिजाम होना चाहिए।

कल परसों मैं श्रोर मिनिस्टर साहिब पानीपत की तरफ गये थे तो हम ने देखा कि राजघाट के पास ही इतनी झोंपड़ियां बनी हैं। इन लोगों को जितनी जल्द हो सके श्रोर जगह बसाना चाहिए

एक बात ग्रौर कहूंगा स्पीकर साहब की वसातत से कि यह जो मकानों का मामला दिल्ली में एक्यूट हो रहा है इसके ग्रासान करने का भी एक तरीका है। जिन लोगों ने अनुश्राथाराइज्ड मकान बना लिये हैं, उनके बनाने वाले ग्रौर, उन के खिलाफ एक्शन लेने वाले ग्रौर फिर उस ऐक्शन को रोकने वाले ग्रौर। एक कन्पयजन सा है कि पता नहीं लगता कि ग्रादमी किस के पास जाये काम के लिये। इसलिए इस चीज को रेग्युलर करना चाहिए।

जैसा कि मैं ने पहले भ्रर्ज किया, यहां लोगों ने हाउसिंग कोम्रापरेटिव सोसाइटीज बनायीं । यहां पिछले तीन चार सालों में १७२ कोम्रापरेटिव हार्जीसग सोसाइटीज बनीं। उन में ४७ ऐसी हैं जिन्होंने जमीन हासिल कर ली। भौर उन को वह मिल गयी। १२५ सोसाइटीज ऐसी हैं जिन को रुपया सिर्फ कलम की एक नोक से देहली एडिमिनिस्टेशन ने लाक कर दिया। उन को कुछ सूझता नहीं। उन में कुछ ऐसी सोसाइटियां हैं जिन्होंने बहुत ग्रच्छी जगह जमीन खरीदी है, वहां रुपया खर्च किया है बड़ी जन् इन सोसाइटीज है। उन्होंने लाखों रुपया इकट्टा किया श्रपने दोस्तों भौर रिश्तेदारों से मिलकर ताकि लोग जो चार पैसे कमाने लगे हैं भ्रपने लिये घर बना सकें दिल्ली एड-मिनिस्ट्रशन ने भी इसमें काफी काम किया है लेकिन यह कहना कि दिल्ली एडिमिनि-स्ट्रशन ३४ हजार एकड़ जमीन जो उसने ली है उसको ग्रच्छी तरह से डैवलप कर सकेगा. नामुमिकन है यह सिर्फ तसल्ली देने की बात है। दरग्रसल इससे कोई फायदा नहीं हो सकवा। उन्होंने एक शर्त लगा दी है कि

१३-११-५६ के बाद जिन्होंने जमीन खरीदी है उनको यह जमीन नहीं दी जायेगी। में समझता हूं कि इस शर्त को उड़ा देना चाहिये। इस बात को हाई नेविल पर देखना चाहिये कि जिन सोसाइटीज ने जमीन खरीद ली है या जो खरीदने में समर्थ हैं वे कौन-कौन हैं और उनमें बुरी और भली की तमीज करनी चाहिये। ऐसी सोसाइटीज को जो काम नहीं कर सकती बेशक जमीन न दीजिये। लेकिन जो जन्युइन सोसाइटीज हैं उनको जमीन देनी चाहिये भीर जिन्होंने ली हुई है उनकी जमीन रिलीज करनी चाहिये ताकि व उसे डवलप कर सकें ऐसा करेंगे तो वे एक तरह से मिनिस्ट्री की मदद करेंगी इस मामले में। इस तरीके से यह प्राबलम जल्द हल हो सकेगी। इस वक्त जो लोग झोंपडियों में रह रहे हैं भीर जो बहुत तंग हैं उनको जाकर खाली तसल्ली देने के मानी तो इस शेर के मुताबिक होगा :

> तसल्ली दे गये उनको जिन्हें दुश्वार जीना था,

गरज यह थी कि मरना भी उन्हें दुश्वार हो जाये ।

Dr. L. M. Singhvi: Mr. Speaker, Sir, I am thankful to you for giving me this opportunity to offer a few remarks on the working of this Ministry. I should like, at the outset, to say that I have not been able to follow the validity of the re-organisation which has been effected in the scope of the activities of this Ministry, namely the fact that the Economic and Defence Co-ordination Ministry has invested with jurisdiction matters of disposals and supplies. It works like robbing Peter to pay Paul. I do not know if the task of Economic and defence co-ordination is estimated as so inconsequential or as likely not to be able to engage the full attention of the Minister concerned that he is saddled with this additional Department, the problems of which are in themselves very complex and numerous.

[Dr. L. M. Singhvi].

I do not know, therefore, whether I should go into the details of the working of that part of the Ministry in respect of which the hon. Minister has become a functus officio, and I do not know whether he would be willing or inclined to answer in respect of the working of that part of the Ministry which is reported before us by him but for which he is no longer responsible. However, the transfer disposals and supplies to another Ministry still leaves a vast residue of activities for the hon. Minister for Works, Housing and Rehabilitation as he is now called.

I find from the report that this Ministry like other Ministries has prefaced its report of its activities with a mention of its efforts to economise. It is quite evident that the effort is rather a small one, being of the order of Rs. 1.5 lakhs per annum in the Department of works and Housing, and being of the order of Rs. 2.31 lakhs in the Department of Rehabilitation during 1962-63. I only hope that the economy measures and the approach of economy will gather progressive momentum in this Department where, of course, waste been known to be endemic. There is an old joke which transcribes the initials of this Department, the P.W.D. as standing for 'Public Waste Department'. I must say that to the public at large it has generally signified a considerable amount of avoidable waste in public works.

I hope that under the vigorous leadership of the hon. Minister who has shown willingness to tackle problems, to confront them, and to grapple with them and solve them, these economy measures will gather a momentum of their own and there would be real economy and not mere window-dressing.

The mainstay of this Ministry is the PWD. I should like to add, as I said a little while ago, that it has enjoyed an unenviable noteriety for delaying execution of public works and for waste in implementing decisions for contructions.

16:51 hrs.

[MR. DEPUTY-SPEAKER in the Chair].

I should like the Minister when he rises to reply to give us a comprehensive account of the ratio between targets and their fulfilment over a period of, let us say, two to three years, so that we have a picture of the kind of backlog that is there in the Ministry.

The report has mentioned the problem of office accommodation and accommodation for central government employees. The problem is one which it would be trying to simplify over much if I were to say that it could be solved overnight. Indeed great determination would be necessary to realise the hope of solving it even in the foreseeable future.

I should like in this respect to say that there is too much concentration at the Centre. There is, if I may use a well-known phrase of political science, apoplexy at the centre and anaemia at the circumference. There are places, like the one to which I belong, where there are very few central government offices located, and they have lagged behind in the years after independence in terms of gathering developmental projects or offices there. I would like to tell the hon. Minister and his colleagues who are, I suppose, fundamentally responsible for the decision to transfer Central Government offices from Delhi and other places, to transfer offices to these places where there are not enough offices at the moment. where there is not enough activity at the moment but which have the capacity to accommodate and absorb a good number of offices.

I would also like in this respect to mention a problem which is essentially connected, namely, the problem of housing central government employees. We know from personal experience in Delhi, and many of us know from personal experience Bombay and Calcutta, how miserable is the plight of one who happens to be transferred to one of these metropolitan cities. Unless you can really make adequate provision for lower middle class employees those employees who really cannot afford to pay the high rentals which are demanded, you are only adding to the expanse of slums in this country.

I would welcome the proclaimed determination of the hon. Minister to accelerate the pace of construction and also the policy to do away with all rented and requesitioned buildings for housing government offices. I do not know how far he will be able to full that determination. I do not know whether it will at all be possible for him, in view of the prevailing situation, to solve this problem in an adequate measure. But I am glad he has decided that with a sense of determination to go about it.

I should also like to mention about a matter about which I would ordinarily have preferred to be reticent, because it is not usual for us to clamour for our own rights, benefits and amenities. But I do think that in fairness to this important body which presides over matters of policy and their execution in this country, in fairness to the dignity and the modicum of standard of living which should be ensured to the Members of this House and to the Members of the other House, I must say a word.

I know that the Minister is not directly responsible for making arrangements, certainly not responsible for making allotment, but as the Chairman of the Housing Committee, perhaps you are fully aware that there is an acute shortage of larger accommodation for Members of Parliament. There is a great deal of favouritism, if I may use this unfortunate expression in this context, in

the allotment, which is evidenced once in a while. The other day the hon. Minister had to admit that there were two categories.

Mr. Deputy-Speaker: The bon. Member is not justified in using that word.

Dr. L. M. Singhvi: I shall justify what I say, because the hon. Minister said that there was a category of distinguished parliamentarians only the other day on the floor of the House, and you would recall that this angered many of us, for no fault of his. He had to mention facts as they were, and I understand there is a category of distinguished parliamentarians who are allotted larger accommodation, I do not know on what criterion.

It is not my purpose to arraign either a Committee of this House or the Minister, but I do want to say that this situation arises basically because there is an acute shortage of accommodation in the pool of the Members of Parliament. I want to add in this respect that it would be proper for the Minister to reconsider and review the policy, an announcement of which was made in answer to a question some of us had put in the that certain flats are going to be built on Rafi Marg and North Avenue. would like him to consider the possibility of constructing some larger accommodation for at least some of My hon, friend Shri Yash Singh put in a very powerful and eloquent plea for giving amenities of this nature to Members, and I hope the Minister would have something to say in this respect when he rises to reply.

I would be failing in my duty if I did not focuss the attention of this House and of this country on the problem of slums, which has begun to assume very large proportions. I do not doubt the goodwill on the part of the Government to solve this problem, but I would like to say that the

[Dr. L. M. Singhvi].

proof of the pudding lies in the eating, and we have had very little of pudding to eat as a matter of fact in the way of solution of the problem of slums.

I should like to point out to the House what the Prime Minister said on the 17th January, 1960 when he visited Bangalore. He said he was bowled over completely when he saw shocking contrast between poverty in its Harijan quarters the fine palaces, fine institutes factories. He added: "I do not know how these things do not bowl over those in the city and in the city Corporation." The Prime Minister has a remarkable sense of beauty and sense of sympathy for the downtrodden. Unfortunately, even that sense of sympathy has not come to the rescue in solving this problem, because it is only in spurts, only sporadically that the Prime Minister makes a statement with righteous indignation, and then all is well, the storm passes away!

I should like to remind the House what the Prime Minister wrote in a letter to the Chief Ministers in this respect. This was reported on the 8th of January, 1962. He said:

"Probably nothing has disheartened me so much as the failure to deal with the problems of slums."

He said that the slums are an eye sore which should be removed. He had written to the Chief Ministers begging them to confront the problem with all sense of realism and expedition. Indeed, he was reported to have eaid to a Mayor that he would never get this problem solved, or something to the effect, that he would take ages to solve this problem.

#### 17 hrs.

This righteous indignation and discontent is indeed very heartening and legitimate. It expresses the point of view not only of a Prime Minister

who is confronted with many problems of State, not only the point of view of a great leader and humanist, but the point of view of the entire country in anger and despair. Nobody could have expressed it more powerfully, more eloquently and more accurately than the Prime Minister. But let us take stock of what we have been able actually to achieve in response to that clarion call which the Prime Minister gave to the country, to the administration and to the people and to voluntary agencies? Has our moral sense become so completely blunted that we have lost all enthusiasm to approach these problems as we must as a nation in a state of resurgence? The size of the problem is indeed very massive and gigantic and I would not like merely to sermonise for the benefit of the Minister, nor do I claim to have a readymade panacea for this problem. But we feel, the country feels that the problem has not even been approached in an adequate measure. We are tending to be reconciled to the problem of beggary, corruption, slums and This reconciliation with poverty. problems and compromise with miserable reality which faces us in this country can be a source of decadence for our future. Therefore, I would like to warn the administration that it is time for them to really embark upon a revolutionary and radical policy in terms of reclaiming the slum areas in this country. I would not bother this House with a huge pile of figures and facts which I have in my possession but I would like, before I conclude, to ask the Minister to tell us what the revolutionary change in this respect is likely to be. This I say, emergency notwithstanding, because this is a moral problem which we cannot afford to ignore for the future of democracy, and the future of our country.

श्री वसवस्त (याना) : उपाध्यक्ष महोदय, ह.उ सग श्रीर रीहैियलिटेशन की मांगों के संबंध में मैं कुछ बात इस सदन के सामने

रखना चाहता हूं हाउसि के बारे में बम्बई में हाउसि बोर्ड ने जो काम किया है उस को देख कर तो रामायण की याद ग्रा जाती है जैसे हनमान जी लक्ष्मण के लिये पहाड उठा कर ले गये , वैसे ही हाउसिंग बोर्ड ने श्राठ साल में दो पहाड उठा कर दरया में रखे श्रीर उस पर मकान बनाये इस हाउ-सिंग बोर्ड ने जो भ्रच्छे काम किये, उनसे कुछ कठिनाई भी पैदा हो गई है बम्बई जैसा बढ़िया नगर भारत में स्रौर कोई नहीं है। वहां पर रेल, बस ग्रौर ट्रक से नौ लाख म्रादमी प्रतिदिन म्राते-जाते हैं जब से हाउ-सिंग का काम रेल के दोनों तरफ चलना शुरु हुआ है और रेल के दोनों तरफ मकान बनाये जाने लगे हैं, तब से रेलवे के ऊपर श्रीर ज्यादा प्रैशर हो गया है मेरे पास ३१ दिसम्बर तक की जो तीन महीने की रिपोर्ट है उससे प्रकट होता है कि रेलवे पर ग्राने वाले उस प्रैशर की वजह से बम्बई में दो लाख श्रादमी बिना टिकट सफर करने के लिये पकड़े गये अगर रेल के साथ साथ हाउसिंग ५ढता जायगा, तो उसका परिणाम यही होगा । दिल्ली शहर में चारों तरफ से म्रा सकते हैं। कलकत्ता 🗜 तीन तरफ से म्रा सकते हैं मद्रास में तीन तरफ से ब्रा सकते है, लेकिन बम्बई शहर एक चूहे की माफिक है, जैसे चुहे की पूंछ होती है, वैसे ही वहां पर ग्राने के लिये एक ही रास्ता है । बम्बई शहर का मकान बनाने का कोटा फुल हो गया है।

कई माननीय सदस्यों ते कहा कि दिल्ली में ६०० रुपये गज जमीन बिक रही है, लेकिन इम्बई में तो जमीन के भाव १,००० श्रीर १,५०० रुपये तक पहुंच गये हैं। इस से श्राप ६म १ई की कठिनाइयों ग्रीर प्राबलम्ज को महसूस कर सकते हैं। यद्यपि हाउसिंग बोर्ड या हाउसिंग मिनिस्टर का यह काम नहीं है, लेकिन मैं हाउसिंग मिनिस्टर के सामते यह निवेदन करना चाहता हूं कि जब बम्बई की पापुलेशन बढ़ती चली जा रही है, तो

रेल के साथ साथ मकान बनाने से रेलवे पर प्रैशर बढ़ता जायगा। भ्रगर बम्बई उरन श्रिज बन जाये, तो पन्द्रह मिनट के फासले पर कई लाख एकड़ जमीन हाउसिंग, फैक्ट्रीज भ्रौर भ्राम रहने के लिए मिलने की सुविधा हो जायगी। में समझता हूं कि यही प्रोपोजल बम्बई हाउसिंग बोर्ड ने यहां भेजा होगा।

जिस निर्वाचन क्षेत्र से मैं चुन कर श्राया हं, मैं उस के संबंध में कुछ बातें इस सदन के सामने रखना चाहता हं। पश्चिमी पाकिस्तान से जो विस्थापित ग्राये, थाना ग्रीर कल्याण कैम्प में उनकी संख्या करीब करीब डेढ़ लाख तक पहुंच गई है। हाउसिंग मिनिस्टर ने पिछले साल ग्रपनी स्पीच में यह कह था कि पश्चिमी पाकिस्तान से ग्राये हये विस्थापितों की सारी कठिनाइयां दूर हो गई हैं। यह बात ठीक है, लेकिन कल्याण कैम्प में जिन कठिनाइयों का सामना करना पड़ रहा है, उनकी तरफ ; हाउसिंग मिनस्टर का ध्यान दिलाना चाहता हूं। कल्याण कैम्प एक मिलि-टरी कैम्प था, जिस में पांच हजार सैनिकों के रहने की व्यवस्था थी। उसी कल्याण कैम्प में एक लाख ग्रादिमयों को बसा दिया गया, हालांकि वही कमरे थे भौर पानी के नलों की वही व्यवस्था थी। ग्रब उल्हास-नगर (कल्याण कैम्प) में नगर निगम बना दिय गये हैं। कल्याण कैम्प में शाप्स भीर विजिनेस प्लाट्स की कटिनाइयां पन्द्रह बरसों से दूर नहीं की जा सकी है। उन लोगों ने कई बार महाराष्ट्र हाउसिंग बोर्ड ग्रीर केन्द्रीय सरकार से इस बारे में लिखा पढी की, मगर शाप्स श्रौर प्लाट्स के बारे में उन की मांगों को नहीं माना गया है। वहां पर स्थिति यह है कि वहां पर लकड़ी के टपरे (खोखे) बने हुये हैं। इस कारण भाग लग जाने के भय से वे लोग रात को सो भी नहीं सकते हैं। उन दुकानों में हजारों लाखों रुपयों का माल मता रखा हुआ है। दो दुकानों के बीच में पांच फीट का फासला भी नहीं है। इस लिये अगर वह पर आग लग जाये, तो उसको बुझाया भी नहीं का सकता है। अगर

## [श्री वसवन्त]

वहां पर कभी भ्राग लग गई तो विस्थापितों पर बड़ी भारी विनित श्रायमी भौर सारे का सारा कन्याण कैमा जल जायमा । इस लिये हाउसिंग मिनिस्टर साहब से मेरा भ्रमुरोध है कि उन लोगों को जल्दी से जल्दी स्वाट्स दिये जायें। उत्तर देते हुने वह कह सकते हैं कि कल्याण कैमा में नगर निगम वन गया है भीर इसालये पानी का प्रवत्थ यह करेगा। लेकिन में कहना चाहता हूं कि वहां पर लोग टपरों में बैटे हुये हैं, वहां मकान नहीं वते हुने हैं। इसलिये नगर निगम वहां पर कैसे कर लगाये भीर कैसे उसको वमूल करे। इसलिये भ्रमर वहां पर पानी की उचित व्यवस्था की जाये, तो अच्छा होगा।

मैं माननीय मन्त्री जी को धन्यवाद देना चाहता हूं कि उन्होंने हरिजनों और म्रादि- चासियों के लिए हाउसिंग कालोनीज बनाने के लिए सुझाव रखे हैं। केन्द्रीय सरकार से म्रादि- वासियों को ७५० रुपये की सबसिडी मिलती है भौर उसके साथ २५० रुपए का श्रमदान, मेहनत करना पड़ता है। मगर यह इवल्युएशन तो १६५६ में की गई थी भौर मब सब चीजों की कीमतें बढ़ गई हैं। इसलिए २५० रुपए का श्रमदान शामिल करके भी उस रकम से म्रादिवासियों को मकान नहीं बन सकते हैं। इसलिए ग्राज के बाजार भाव के मनुसार उन को सबसिडी देनी चाहिए।

एक हिस्ट्रिक्ट में पच्चीस पच्चीस मकानों की चौदह पन्द्रह कालोनीज हर साल बनाने के लिए सर्वासडी दी जाती है। भगर यह काम इसी गति से चलता रहा, तो ग्रादि-वासियों की हार्टीसंग की समस्या को हल करने के लिए सौ साल लग जायेंगे। इसलिए भगर सर्वासडी की रकम को बढ़ाया जाए श्रोर हार्टीसंग के कार्य को ज्यादा तेजी के साम करने की यवस्त्रा की जाए, सो भच्छा होगा। स्रादिवासियों के मकान लकड़ी के बने होते हैं। ग्राग लगने से सारे के सारे मकान जल जाते हैं। वहाँ स्थिति हरिजनों की है। उनके खिए जो रकम सबसिडी के लिए रखी हुई है, वह कम है। उसको बढ़ाया जाना चाहिए श्रीर बाजर भाव के हिसाब से यह रकम रखनी चाहिए।

मैं ग्राशा करता हूं कि मेरे इन मुझावों पर विचार किया जायगा । ग्रापने मुझे जो समय दिया है, इसलिए मैं ग्रापका ग्राभारी हूं।

Shri A. C. Guha (Barasat): Deputy-Speaker, Sir, I shall first take up the rehabilitation item of this Ministry. This report has stated that the problem has almost been solved on the western side, on the eastern side also the problem has been practically solved and that only some residuary problems are remaining. But the position is guite different on the eastern There has been no serious attempt so long for the solution of the rehabilitation problem in Bengal and Assam for those refugees coming from East Pakistan. I should also admit here that as long as Mr. Khanna had his headquarters at Calcutta, he made some attempt, but still a comprehensive plan for the rehabilitation of the East Bengal refugees has not been taken up as yet. It is not a question of about 42 lakhs of people who have been registered as refugees coming from East Bengal, but it is primarily a question of economic and social stability for West Bengal. Unless those people are properly rehabilitated, there cannot be any social and economic stability West Bengal. From that point view and also from the human point of view, I would appeal to this House and to the Ministry that the problem might be taken up seriously. The first serious attempt for its solution was the Dandakaranya scheme.

When the Dandakaranya scheme was initiated, at the initial stage.

there was some reluctance on the part of the refugees to move to Dandakaranya. That reluctance was engineered by political parties. Some political parties had their vested interests, particularly one political party has its vested interest in the camp refugees. They put all sorts of obstructions to the refugees agreeing to go to Dandakaranya. That phase is over. Now the refugees are eager to move to Dandakaranya, but I find there is some slowness in accepting the refugees from West Bengal to Dandakaranya. I do not know what is the reason

From its very inception, the Dandakaranya Authority has been suffering from some internal quarrels and squables. Since the authority reorganised with Mr. Sukumar Sen as Chairman, its working is somewhat smooth. But recently one thing has alarmed the public in West Bengal. There is a rumour that due to some difference in the Ministry, he has expressed his willingness to quit the Dandakaranya Authority. I do know whether the Minister has his formal resignation letter or not but the rumour is current in West Bengal that he has expressed his willingness to quit the Authority. To this House I give it as a sort of warning that if Mr. Sen, the present Chairman, leaves the Dandakaranya Authority, that would almost be the end of the Dandakaranya scheme for rehabilitation of the East Bengal refugees.

#### Dr. Ranen Sen: Question.

Shri A. C. Guha: Mr. Khanna himself took up this scheme with great carnestness some years ago. I hope he will have that same earnestness in pushing through the Dandakaranya scheme, so that the present Chairman may find it convenient for him to continue in that post.

About the present working of the Dandakaranya scheme, I should say something. The villages have been set up 10 to 15 miles apart from one another. The result is that the refugees

settled in these villages feel somewhat in exile. They have no society and there are only about 50 or 100 families living in one village. I hope the Government will see that as far as possible, the villages are put in compact areas and as far as possible in contiguous areas.

There are a large number of scheduled castes among the refugees. I do not know whether the Home Ministry has opened all the avenues and privileges that are available to other scheduled castes in the country to these people. Apart from the rehabilitation grant, those opportunities should also be made available to the scheduled caste and scheduled tribe settlers in Dandakaranya.

The question of hospital has been mentioned by Mr. Ranen Sen. I would suggest another thing. Each village should be supplied with a community radio set, so that they may feel some contact with the outside world. It would not cost much and I think it can be easily done.

Further, the Government has been so very earnest about the co-operative movement. I do not know whether the co-operative department of Government of India or of the State Government can also lend their helping hand to the refugees settled there. If agriculture or even some small trade or cottage industry can be set up on a co-operative basis, I think that would help them much. Therefore, in addition to the rehabilitation department, the co-operative department and also the department dealing with the Scheduled Castes and Scheshould extend their duled Tribes helping hand to the refugees settled

There has not been so much reclamation of land recently. I can understand the necessity of diverting some of the bulldozers and tractors for defence purposes; but even then, I think, reclamation of land necessary for the settlement of refugees should be carried on expeditiously. Out of

#### [Shri A. C. Guha]

the 6,400 families sent to Dandakaranya, I think about 2000 families have not yet been settled on land. They have not been given any land. That means about one-third of the refugees sent there have not got any rehabilitation as yet. I think that also is a point to which the Minister and the department should put their heart and see that there is not any repetition of the camp system again there. Shri Khanna knows more than anybody else the eroding and most demoralising influence of the camp life on the refugees. Therefore, they should see to it that the refugees, after they are transferred to Dandakaranya, are not compelled to rot in idleness in camps without being settled on rehabilitation sites.

There was also a proposal that 10 per cent, non-camp refugees should be settled in Dandakaranya. I do not think any non-camp refugees have been taken to Dandakaranya. Even if they have been taken, I do not think the figure has reached 10 per cent. Therefore, that should be expedited.

We find from a Press report in Bengal that some small traders and artisans were definitely told that they would be settled in Dandakaranya and they were asked to get ready for their movement. But since then some months have passed and there has been no order for their removal Dandakaranya. Why? Why is it that once these people have been asked to get ready for their transfer to Dandakaranya, they have not been removed? Sir, no society can develop only some agriculturists. Every society must be a composite society. There should be some artisans small traders as also some middle classes men along with the agriculturists in order to develop an integrated society. Therefore, that point also should be considered.

From the report we find that anybody migrating after 1st April, 1958 will not be eligible for relief and rehabilitation as displaced persons.

Even during the debate on the Demands relating to the Home Ministry it became apparent that even large numbers of minorities are migrating from East Bengal. As long as the Government of India will not be able to settle up all their matters with the Government of Pakistan, the minority in East Bengal cannot feel secure there and there will always be pressure on the minorities of East Bengal to migrate to India and they will always be subjected to some tortures and disabilities. Therefore, it is a broader question connected with the policy of the Government vis-a-vis the Pakistan Government. If they can settle with the Pakistan Government. I can assure the House that the minorities will not migrate from there, But as long as the Indo-Pakistan relations continue like this, the minorities will not be secure there and they will be compelled to migrate. Therefore, this kind of closing of any privileges or opportunities for rehabilitation to them, I think, is an inhuman step which our Government should not take.

There are about 8 lakhs or 9 lakhs refugees in Calcutta, many of whom are not registered refugees. There is no plan or scheme for their rehabilitation. Some of them have settled in the squatters' colony, some or less, floating population. This is a big problem facing Calcutta. I think this Ministry,—and if this is beyond the scope of this Ministry, then the Government should take up this problem and do something for these refugees near about Calcutta. This is the problem of bigger Calcutta which is a national problem.

Then, in Sealdah there are a large number of squatters. Even though many of them do not strictly speaking, come under the category of refugees, I think Government can very well take them to Andamans for settlement. It is a disgrace for Government to keep these people where they are, just in the heart of the town of Calcutta in the Sealdah station. Anybody who is coming to Calcutta, foreigner or otherwise, will see the miserable condition in which they live. So, at least for the sake of the question of national pride, they should be settled elsewhere soon. Then came the residuary problems of partially rehabilitated refugees, for whom no adequate plan has been chalked out.

I would mention only two more points before I conclude. Just like the head of the CPWD should be a technical man an engineer, so also, the chief Controller of Printing Stationery shhould also be a technical man, not an officer from administration who does not know anything about printing or stationery. In the earlier days, the Controller of Printing and Stationery was a technical man. Only since the last war, this arrangement has been changed. hope the Minister will revert to the old arrangement and see that a technical man is appointed to the post of Chief Controller of Printing and Stationery.

Coming to the housing scheme, I find that they have been able to build only 690 houses under the plantation housing scheme whereas the total plantation labour is 13 lakhs. If this is an indication of our achievement in providing houses, then I think it is a matter where we should all feel ashamed.

With these words, I support the demands relating to this Ministry.

Shri P. S. Naskar: Mr. Deputy-Speaker, Sir, I am obliged to you for giving me a chance to intervene in this debate. I would restrict myself to the rehabilitation side. Dr. Ranen Sen made a very eloquent speech in which he made certain references to the rehabilitation of displaced persons in West Bengal. He also said that he was a member of the West.

Bengal Assembly for the last ten years and that he has come to Lok Sabha only last year. I do not know anything about the performance of Dr. Sen in the West Bengal Assembly, but I am glad to hear that he is taking interest in the rehabilitation of displaced persons from East Bengal vis-a-vis the Dandakaranya scheme. I have collected statistics regarding questions asked by hon. Members about rehabilitation of refugees, specially on the eastern side, for the last three or four sessions, and I find from the list before me-I speak subject to correction that Dr. Ranen Sen has asked only one question, and that is about giving loans to some refugees in Manektala. I do not find any other question asked by Dr. Sen about the problem of rehabilitation during this period, even though he has stated today . . . .

Dr. L. M. Singhvi: But there is no estopped against our privileges, whether or not we put any questions.

Shri P. S. Naskar: I am glad that he is taking interest in this subject. Dr. Sen said that he comes from Calcutta. I also come from Calcutta. So, I shall be glad to have his advice. I would like to have informal discussions with Dr. Sen on how to solve this problem. For the last one year, I did not have the honour of having his advice.

Dr. Sen mentioned about the squatters' colony and said that enough money is not being spent on that. For the information of the House, I would like to say that the Government of India have sanctioned so far as a sum of Rs. 176 lakhs for payment of compensation, acquisition of land and regularisation of squatters' colonies. During the first ten months of the last Budget year a sum of Rs. 73 lakhs acquisition including the squatters' Colony.

It will thus be seen that the Government of India have freely been sanc[Shri P. S. Naskar].

tioning the schemes that were put up to the Government of India by the State Government.

Dr. Ranen Sen: Covering how many people?

Shri P. S. Naskar: About a few thousand people. I can assure the House that even now the money is being given by the Government as compensation for land acquisition for the eligible families declared as such by the competent authority. Dr. Sen also mentioned that appeal cases of rehabilitable families, grown up sons and daughters, are still lying there. But perhaps Dr. Sen does not know that we also sanctioned, are still sanctioning and shall sanction all the rehabilitable families that are in camps.

Then, Dr. Sen said that the Herobhanga and Kelleghai colonies are all flop. Perhaps Dr. Sen was not here when some of the hon. Members of his Party in this Lok Sabha pleaded not to send the DPs to Dandakaranya but to send them to Herobhanga and Kelleghai. These schemes were sanctioned and put up by the State Govern-ments. We just got their financial sanction. I know that the State Government have done their best and are still doing their best. The DPs are going there So it is not a flop. At least I do not have that information.

Dr. Ranen Sen: Have you ever been to that place?

Shri P. S. Naskar: I know that area much more than you do.

Dr. L. M. Singhvi: There should be no direct conversation.

Shri P. S. Naskar: Dr. Sen spoke about deserters mentioning that they were moving in the streets of Calcutta. The policy of the Government is that we have informed the State Governments to let such deserters go to their original rehabilitation site and they

will be given fresh rehabilitation benefits as much as possible. But we cannot take them to Dandakaranya, As it is, there are ex-camp families still in West Bengal who have to be taken to Dandakaranya. On the one hand, Dr. Sen said, "Take these deserters to Dandakaranya" and on the other he did not approve of what is going on in Dandakaranya. I cannot understand what he meant by that.

So far as Dandakaranya is concerned, it started in 1959 and it had two purposes, namely, the rehabilitation of the DPs and the general development of the area with a special interest to the local population. scheme envisages the development of agricultural land, communications water supply and all the allied sub Dandakaranya we should realis-Dandakaranya is not an F Had it been so, cen+ would have been co would have been t that in Dandakara what one expects; water suppry was not as one would expect; communications were not there. Difficulties were there. But the Dandakaranya Development Authority (DDA) is doing its best to develop the area allround. All possible work has been done for the reclamation of the land

It is not a fact, as Dr. Sen and Shri Guha said, that villages are scattered all over the area and are miles apart. It is not so. We have got three zones and we call them, Paralkote, Umerkote and Malkangiri. In Paralkote zone we have a number of villages; in Umerkote also we have a number of villages, all in one place. It is not a fact that one village is miles apart from the others. We have bulit up roads. Now the idea is that the DPs should get a community life, a compart life. There are dispensaries. schools, hospitals etc. in some centra localities.

and communications etc.

We have built 117 primary schools there That is not the last word. We have built two secondary schools and 22 adult schools. Again, that is not the last word.

Dr. Ranen Sen: You have set up only two secondary schools.

Shri P. S. Naskar: I say that 9000 students are there in all these schools. But I say this is not the last word. The whole thing started just a few years ago. We shall set up more schools, in fact, as many schools as are necessary, because we want that our children there should not go without education. That is the policy of the Government.

The same thing applies to the medical facilities also. We have built up dispensaries, and we have built up hospitals. Nobody should die there for want of treatment as far as possible. If any such case has happened, such a thing will definitely be looked into by the DDA, and any complaint received to the effect that anyone had died without treatment will be severely dealt with.

We have spent Rs. 15 crores for the DDA so far, and in the current budget we are spending about Rs. 3:59 crores. We are also giving Rs. 30 lakhs as rehabilitation loans to the displaced persons in Dandakaranya.

I can take the House into confidence and say this due to the emergency, we had a cut in all our plan programmes, to the extent of 33-1/3 per cent, but so far as the Dandakaranya project is concerned, the cut is not 33-1/3 per cent, but it is only 25 per cent. That shows the importance that Government give to this Dandakaranya scheme.

Shri A. C. Guha mentioned certain things about the Dandakaranya and about the resignation of Shri Sukumar Sen. We have not received any official resignation from Mr. Sukumar Sen. On the other hand, we are 29 (Ai) LSD—8.

proud of having such an able administrator like Mr. Sukumar Sen as the full-time chairman who is living in that area and looking after the interests of the displaced persons there. He has created a certain confidence amongst the displaced persons there. Perhaps Shri A. C. Guha will remember that about three years back, that confidence was not there. As he has said, it might be due to the political propaganda by a particular section or a particular political party, but displaced persons have now changed their minds because they have found that by just having some slogans and demonstrations they cannot get themselves rehabilitated. Thanks to tne work of all the officers and Mr. Sukumar Sen as the head of the organisation, the displaced persons there are different persons. As an example, I might say this. This year, the crop was not very bright, all over the country that has been the position, that has been due to the failure of rain. The displaced persons there thought that they would get certain grants or certain doles. But they have been categorically told by the DDA that no doles would be given to them, and they have appreciated that. The DDA has said that work centres or industrial centres will be opened, and they must earn their living. And industrial centres have been opened by the DDA. The displaced persons themselves said that they did not want doles but they wanted work, and they are coming forward to work in those centres. Recently, in a Calcutta newspaper, that is, a daily newspaper, a news item appeared saying how the displaced persons are going to the work centres and so on, and mind you, it was not a sponsored news item.

Now, I come back to Shri A. C Guha's point; he said rightly that in the DDA, Mr Sukumar Sen is doing good work. I do believe personally that the best propaganda for any work is the propaganda through actual work and not just through some slogans. The fact that there has not been a

single desertion from the Dandakaranya area till today shows that Dandakaranya is not what Dr. Ranen Sen had tried to paint it a little while ago. There are about 6500 families already there, and more will go this year. We have a target programme to have so many thousands of acres to be reclaimed, and so many thousands of families will go there, and the targets are being kept up. But the DDA has its own limitations in the sense that we cannot just take thousands of families every year. Money alone will solve the problem; there are difficulties also, and the DDA authority is doing its best to take as many as possible.

Two years back, nobody wanted to go to Dandakaranya.

Dr. Ranen Sen: I did not depict Dandakaranya as a hell. He is distorting what I said. I said there is enough scope for improvement. I made constructive suggestions.

Shri P. S. Naskar: I convey my thanks to Dr. Sen now that he is giving us suggestions.

Dr. Ranen Sen: He should have listened to my speech.

Shri P. S. Naskar: Sometime back, I think his party did not like Dandakaranya. Dr. Sen might have changed his view (Interruption). I wonder what he would have said in the West Bengal Assembly while he was a member there.

The residuary problem in West Bengal was discussed sometime back this year. We are making allotments according to our discussions and the scrutiny of the schemes that are forwarded by the Wet Bengal Government. In the budget, we have provided about Rs. 152 lakhs for the eastern region for grants in aid. Out of that, we allocated Rs. 104 lakhs to West Bengal. We are also giving loans and advances for DPs in the eastern region.

That amount is about Rs. 204 lakhs. Out of that, Rs. 179 lakhs is for West Bengal. This amount is excluding the Rs. 30 lakhs which is given to DPs as loans in Dandakaranya.

I can assure the House through you Sir, that all possible measures are being taken to solve the residuary problem not only in West Bengal but also in all other states in the eastern region. The department at the Centre is continuing and will not be closed till the residuary work-I do not call problem—is completed. would like to deal with one or two little points because they are a very live issue for DPs from East Pakistan who are living in Delhi. I want to say a few words about the Kalkaji colony for DPs from East Pakistan. years ago, we decided to have a colony for East Pakistan refugees who are settled in Delhi and gainfully employed. For implementation of the scheme, a plot of land near Kalkaji was earmarked. Last year, we sanctioned Rs. 35 lakhs for development of this area. The work of development is in progress. The area will be about 218 acres and the plots will be about 1600. There was a question asked sometime back as to what would be the mode of payment. Government have decided that it will be 20 per cent cash at the beginning and the balance in 7 equal annual instalments. It will be a lease for 99 years.

I am glad to have had this opertunity you gave me to deal with certain matters relating to this Ministry. I shall not take any more time. I only assure the House that whatever comes, the residuary work will be completed before this Rehabilitation Department is wound up.

Mr. Deputy-Speaker: Shri Onkar Lal Berwa

Shri U. M. Trivedi: I would make a request. The time taken by the Deputy Minister should not be counted in the time allotted for the debate.

Shri Hari Vishnu Kamath: Ministers Deputy or othehwise—should be separate. They are a class by themselves.

श्री श्रोंकार लाल बंरवा (कोटा): उपा-ध्यक्ष महोदय, यह वक्सं, हाउसिंग श्रौर रिहै-बिलिटेशन का मुहक्मा एक बहुत श्रच्छा मुहक्मा है क्योंकि इसके द्वारा शरणाधियों को बसाने का श्रौर सब के रहने का श्रच्छा काम होता है। खन्ना साहब ने विस्थापितों को बसा कर बहुत श्रच्छा काम किया है। श्रौर यह देश का सौभाग्य है कि बाहर से श्राए हुए लोगों को स्थान दिया गया। पहले पहल मैं वक्सं के बारे में कुछ कहना चाहता हूं।

हम प्रक्सर मुना करते हैं कि भाप टेकेदारी सिस्टम को समाप्त करना चाहते हैं। यह टीक है। लेकिन जो आप डिपार्टमेंटल काम करवाते हैं वह टेकेदार के काम से भी ज्यादा महंगा पड़ता है। टेकेदारी के अन्दर यही कभी है कि वह प्राफ़िट लेते हैं। लेकिन डिपार्टमेंटल काम करने में क्या होगा? बेशक यह होगा कि लेबर की अंटडांट हाजिरी बतलाई जायगी। फरजी बिल बतलाये जायेंगे। इंजीनियर, असिस्टेंट इंजीनियर और ओवरसीयर के बच्चों को खिलाने, लकड़ी फाड़ने, आटा पिसाने और दूसरे घर के काम लेने के लिए मजदूरों की काफ़ी सहलियत हो जायगी।

मैं यह सुकाव देना चाहता हूं कि इंजी-नियरिंग पढ़ कर जो ब्रोवरिंसयर्स वगैरह ब्राते हैं तो डायरैक्ट उनको किसी काम पर नहीं भेजना चाहिए बल्कि जैसे एक एल० एल० बी० पढ़े हुए नये वकील को जिस तरह से किसी तजुबंकार और पुराने वकील के पास ६ महीने ट्रेनिंग लेनी चाहिए उसी तरह से इंजी-नियर हो, ब्रिसस्टेंट इंजीनियर हो ब्रौर चाड़े ब्रोवरिंसयर हो सब को किसी ए क्लास टेके-दार के साथ या किसी कम्पनी के साथ ६ महीने की ट्रेनिंग लेनी चाहिए। ट्रेनिंग न होने के कारण जो चीज सामने ब्राती है उसका मैं एक उदाहरण देना चाहता है। मैं भी टेकेदारी

करता है। एक ग्रसिस्टेंट साहब कहीं बाहर से तबदील होकर हमारे कोटा राजस्थान में न्नाये । मैंने एक बिल बनवाया १४,००**०** रुपये का । उसमें एक रूफिंग का भ्राइटम ६००० रुपये का था। शाम के वक्त मैं उन साहब को वर्क पर चैकिंग कराने के लिए ले गया । जिस रूफ़ पर वह खड़े होते हैं उसी पर खड़े होकर मुझ से पूछते हैं कि वैहयर इज दी रूफ ? मैंने उनसे कहा कि श्रीमान्, म्राखिर म्राप खड़े किस पर हैं ? छत पर ही तो ग्राप खड़े हैं भीर मझ से पूछ रहे हैं कि छत कहां है ? छत पैरों के नीचे खड़ी है जिसके कि ऊपर माप खुद खड़े हुए हैं। म्रब म्राप स्वयं ही ग्रन्दाजा लगा सकते हैं कि उन ग्रसिस्टेंट इंजीनियर साहब को इतना भी पता नहीं है कि छत कहां है ? छत पर खड़े होकर पूछते हैं कि छत कहां है ? इसलिए मेरा सूझाव है कि पहले उनको ट्रेनिंग देनी चाहिए क्योंकि कागज पर काम भौर हुआ करता है भौर साइट के प्लांस भ्रौर हम्रा करते हैं। खाली काग़ज पर प्लान बनाने भर से साइट पर वे काम ठीक तरह नहीं कर सकेंगे। इसलिए साइट पर के काम का भी उन्हें तजुर्वा होना चाहिए भ्रौर इसके लिए जैसा कि मैंने कहा उनको पहले ट्रेनिंग दी जानी चाहिए ।

इसी तरह से एक भोवरसीयर साहब पंजाब के इंजीनियरिंग कालिज से पास होकर गये। उन्होंने एक बिल को बनाने में चार दस्ते काग्रज खराब कर दिये जो पैमाइश की जाती है उसको कम लेना चाहिए ज्यादा नहीं होना चाहिए, इस तरह से उसने कई भ्रष्टंगे लगा दिये। किस्सा मुख्तसर यह कि चार दस्ते काग्रज उन साहब ने बिल बनाने में बिगाड़ दिये लेकिन वह ६ दिन तक बिल ही नहीं बन पाया। इसलिए उनको साइट का प्रेक्ट-कल ऐक्सपीरिएन्स जरूर होना चाहिए।

काम के लिए ठेकेदार टेंडर देते हैं लेकिन देखना यह चाहिए कि काम की क्वालिटी ठीक हो। ग्राज हम देखते हैं कि काम की क्वालिटी गिर रही है। ग्रभी हमने देखा कि एक छोटे से

## [श्री म्रोंकार लाल बेरवा]

धक्के के फलस्वरूप रिजर्व बैंक ग्राफ इंडिया की इमारत कैंक हो गयी। ग्रब इस तरह से लाखों रुपये की इमारतें इस तरह से बनने के कुछ ही दिन बाद कैंक हो जायं तो यह कितने अफसोस की बात है और इस तरह से रुपये पैसे का कितना नुकसान होता है। इसलिए इस बात को देखने की बड़ी जरूरत है कि काम की क्वालिटी श्रच्छी हो । प्लांस जितने बनें वे साइटस को देख कर बनने चाहिए। ग्रब जाहिर है कि दिल्ली का प्लान श्रगर कोटा में लगाया जायगा तो कैसे काम बनेगा? ग्रब यहां तो इंटों की दीवारें उठती हैं वहां पत्थरों की दीवारे होती हैं। यहां पर तो चार इंच का पार्टीशन उठ सकता है लेकिन पत्थरों का चार इंच का पार्टीशन नहीं उठ सकता है। इसलिए यहां के एस्टिमेट के भ्रंदर भ्रौर वहां के ऐस्टिमेट के ग्रदर काफ़ी ग्रंतर होता है। यहां ६, ६ इंच की और ६, ६ इंच की दीवारे बनती हैं जब कि वहां सवा फट ग्रीर डेढ़ डेढ़ भूट की दीवारें बनती हैं इसलिए वहां कीमतें कम हो जाती हैं। इसलिए वहां के टैंडर की यहां के टैंडर से तूलना नहीं करनी चाहिए । वहां के एस्टिमेट की भ्रीर यहां के एस्टिमेट की तुलना नहीं करनी चाहिए । यह नहीं समझ लेना चाहिए कि वहां चार हजार रुपया मंजुर हुया है तो यहां भी उतना देने से काम वन जायगा।

स्रभी कुछ क्वार्टसं हमारे यहां बनाये गये हैं। उस के स्रंदर क्या हुआ ? ६०००० का तख़मीना बना कर भेज दिया और कह दिया कि इतने में बनना चाहिए। स्रव चूिक इतने में बन नहीं सकते थे इसिलए उन्होंने कहा कि छज्जे हटा दो, वाटर पाइप हटा दो, रोड का जो वक या उसको पक्की सड़क न बना कर मामुली सड़क बना दिया, जैसे तैसे करके मकान खड़े कर दिये। इसिलए मेरा कहना है कि एस्टिमेट रिम्नल होना चाहिए भीर वह साइट को देख कर बनाया जाना चाहिए ताकि वह मुनासिव रुपयों के स्रंदर तख़मीने के मुताबिक क़रीब करीब बन कर तैयार हो सके।

दूसरी बात मैं यह कहना चाहता हूं कि गवर्नमेंट सर्वेट्स के लिए जो मकान बनाये जायें वह टीक बनाये जायें। ग्रव ग्रंग्रेजों ने तो यह सरकारी मकान यह समझ कर बनाये थे कि उन्हें यहां से जाना ही है इसलिए जैसे तैसे करके ८ बाई ८ का कमरा बना दिया और एक द बाई ४ की रसोई बना दी । लेकिन म्राप लोगों को तो राज्य करना है। स्राप तो अपना शासन क़ायम रखना चाहते हैं इसलिए ग्रापको टेम्पोरेरी टाइप के मकान न बना कर ग्रच्छे मकान बनाने चाहिएं। इसलिए मेरा कहना है कि उस नक़शे को कैंसिल करके नौकरों के लिए जो क्वार्टर्स बनाये जायें वे कम से कम तीन कमरे के जरूर होने चाहिए। उनमें बरामदा होना चाहिए, लेटिन होनी चाहिए भ्रौर बाकायदा किचन होनी चाहिए। इस तरह के नक्शे के वे मकान होने चाहिए। जब एक मिनिस्टर १४ कमरे वाले मकान में रहता है तो मजदूर के लिए तीन कमरे का मकान तो जरूर ही होना चाहिए । उन मकानों का किराया ३०-३५ रुपये होता है जो कि बहत ज्यादा है । गवर्नमेंट बतौर किराये के ७ रुपये या १४ रुपये देती है ग्रीर किराया रखती है उनका ३० ग्रीर ३५ रुपया । उनका किराया इतना ज्यादा नहीं होना चाहिए श्रीर वह कम होना चाहिए।

दूसरी बात मैं यह कहता हूं कि गांवों के अंदर ५० परसेंट आदमी रहते हैं और शहरों के अंदर २० परसेंट आदमी रहते हैं। जितना एस्टिमेट होता है वह सारा शहर में लगा दिया जाता है। ५० परसेंट पैसा २० परसेंट जनता के ऊपर लगा दिया जाता है और २० परसेंट पैसा ६० परसेंट जनता के उपर लगा दिया जाता है और २० परसेंट पैसा ६० परसेंट जनता के वास्ते राखा जाता है। मेरा कहना है कि जिस तरह से शहरों के वास्ते मास्टर प्लांस तैयार किये जाते हैं, गांवों के लिए भी तैयार किये जाने चाहिएं और उन प्लांस के मुताविक गांवों की बस्तियां बसाई जानी चाहिएं।

श्री यञ्चपाल सिंहः किराया बढ़ना चाहिए । डिफैंस में रुपये की जरूरत है ।

थी ग्रोंकार लाल बेरवा: मेरा कहना है कि जो बेशमार पैसा विदेशी होटलों पर या आफ़िसों की शानदार इमारतों के बनने पर खर्च किया जाता है उसमें कुछ कटौती करके झुग्गी झोंपड़ी वालों के लिए मकान बनाने चाहिएं। ग्रापने इस काम के लिए जो रक़म रक्खी है उसमें मैं देखता हं कि ५०,००० परिवार वालों के लिए ग्राप ने ८,५२४ प्लाटों की योजना तैयार की है ग्रीर ३,३१६ प्लाटस ग्रापने ग्रभी तक दिये हैं। इस तरह झगी झोंपड़ी वालों के लिए यह सोलह साल तक की समस्या हो जाती है। मैं चाहता हं कि सरकार इन की समस्या को शीघातिशी ब्रहल करने के लिए कारगर कदम उठाये। जितनी भी गंदी बस्तियां हैं, मुझे स्राज खेद के साथ कहना पडता है कि न उन की सफाई की योजना है, न उन में लाइट की योजना है। इस ग्रोर सरकार को तत्काल ध्यान देना चाहिए । यह बडे ग्रफसोस का मकाम है कि इतने बड़े शहर में जहां कि नित्य ही विदेशी मेहमान और अन्य बड़े बड़े लोग म्राते रहते हैं वहां इस तरह की गंदी बस्तियां मौज्द हों । लेकिन होता यह है कि उन विदेशी मेहमानों को उधर गंदी बस्तियों की तरफ़ बिल्कुल नहीं ले जाया जाता है और उनको नई दिल्ली की शानदार पक्की सडकों पर ही घुमाया जाता है। ग्रगर उनको इन गन्दी बस्तियों में घमाया जाय तो वह वास्तव में देश की असली हालत जान सकेंगे कि यह देश कितना गरीव है।

यहां दिल्ली में किंग्सवे कैम्प में विस्थापित प्राकर बसे। प्रापने उनको वहां श्राते ही कुछ को तो बैरकों में जगह दे दी तो कुछ के लिए टेंट बना दिये श्रौर उनमें श्राकर वह बस गये। श्रापने वायदा किया कि भाई यह हम तुम लोगों को श्रारजी जगह दे रहे हैं बाद को हम तुम्हें दूसरी पक्की जगह दे देंगे। लेकिन क्या हुशा? क्लेम बौँड्स मिल गये। श्रव यह कहा गया कि जब हम

भ्राप को जगह एलौट करेंगे तब भ्राप उन को दे देना । हम उनको भरती कर लेंगे । स्राप ने उन का जगह बता दी ग्रीर टेंट वाले ग्रपने क्लेम बौड देकर नई जगहों पर रहने लगे। लेकिन जो लोग बिरकों में रह रहे हैं उन्होंने इस वास्ते ग्रपना क्लेम बौंड नहीं दिया कि जब हमें दूसरी जगह कहीं बतलाम्रोगे तो हम उसमें जाने पर दे देंगे लेकिन भ्रापने भ्रब कम्पलसरी एलीटबेंट करने की सीच ली है। अब दिल्ली के आदमी को अगर आप मद्रास, बम्बई या श्रीर कहीं बाहर दूर जाकर एलाटमेंट कर दें तो वह श्रपनी सर्विस श्रादि छोड कर कैसे जायना ? अनर इस तरह का कहीं म्रापने एलाटमेंट किया है तो उसे कैंतिल किया जाना चाहिए । उनके जो क्लेम बौंड हैं उनको रही न किया जाय । इस तरह से रूल्स निकाल लेते हैं कि यह बलेम बौंड रही समझे जायगे। इसलिए मेरा निवेदन है कि उन वौंडों को रही न समझा जाय ।

एक बात मुझे और कहनी थी और वह यह कि भ्रापने बड़ी हिम्मतके साथ बड़े धैर्य के साथ मिनिस्टरों के बिजली श्रौर पानी के होने वाले भारी खर्चे को बतलाया । विजली पानी की मद में उनका मासिक खर्चा ग्राप ने ५००, ७००, ४००, २०० भ्रौर ३०० एपये का बताया। यह बड़ी हिम्मत दी है और इसके लिए मैं श्राप को धन्यवाद देता हं। होता यह है कि नल विजली के भ्रन्दर डवल फायदा होता है। तनख्वाह चाहे ग्राप ग्रीर बढा दें, कोई एतराज नहीं है। पब्लिक को यह तो पता चल सकता है कि ढाई हजार इनको मिलता है। लेकिन नल विजली का ग्रंघा हिसाब है। ग्रनर पांच सौ हम्रा तो एक महीने के ग्रन्दर डेढ़ सौ रुपये की लकड़ी बच जाती है। हीटर वगैरह सब बेदर्दी से जलाये जाते हैं । छः सौ गवनंभैंट का नुक्सान हम्रा । जो लकड़ी जलनी थी, वह भी नहीं जली। साल भर की साग सब्जियां पानी जोकि की होता है, उसकी सहायता से वे पदा कर लेते हैं। मेरा सुझाव है कि नल विजली का खर्च विल्कुल बन्द कर दिया जाना चाहिये भौर तनख्वाह भ्रगर भ्राप चाहें तो बढा सकते हैं।

### [श्री भ्रोंकार लाल वेरवा]

श्रव मैं कोटा राजस्थान के बारे में एक बात कहना चाहता हूं। यहां पर कुछ विस्थापित बस्तियां बसाई गई हैं। वहां न सड़कों का इंतजाम है, न लाइट का और न ही नालियों का। श्रापने उन विल्डिंग्ज की रिपेयर वगै रह सब बन्द कर दी हैं। अगर उनकी तीन साल तक रिपेयर न की गई तो वे जमीन पर श्रा गिरेंगी। रिपेयर्ज को, मेंटेनेंस को श्राप को बन्द नहीं करना चाहिये। श्रगर हर साल मकान की रिपेयर होती रहे तो मकान की जिन्दगी वढ़ जाती है, वह नया बन जाता है, उसकी उग्न बढ़ जाती है। मेरा सुझाव है कि मेंटेनेंस वर्क को खत्म नहीं किया जाना चाहिये।

## भ्रन्त में मैं यही कहना चाहूंगा :

**ग्राजादी ग्रा**ई नेताग्रों के घर में गरीब सब गरीव जिन की है मिनिस्टरों से महब्बत वे सारे माला माल झुग्गी झोंपड़ियों की हालत गिराई जाती ग्रफसोस इस ग्राजादी न बनाई जाती हैं।। कई चेचक की बीमारी से मरे श्रीर कई केबच्चा पैदा होता है। लेकिन खन्ना साहब झोंपड़ियों को गिराने में तनिक दर्द न होता है।। पिछले तरह कई मौतें देखने में भ्राई है। पडे हए खुले ग्रासमान में दे रहे कांग्रेस को दुहाई की गंदी बस्ती जांनरक खुंड नजर श्राता है। म्राजादी माई या यह बच्चा बच्चा गाता ग्रगर ग्राजादी का नारा देते तो पहले इन्हें ग्रावाद स्रोड मुहब्बत बंगलों

झोंपड़ियों की तरफ ध्यान धरो।।
गरीबों के बच्चे देखी
टेंटों में पढ़ाये जाते हैं।
मिनिस्टरों के बच्चे देखी
पढ़ने के लिए श्रमरीका, जाते हैं।।
मैं नम्म निवेदन करता हूं कि
विदेशी होटल ब बूचड खाने बन्द करो।
श्रमर चाहते हो श्राजा है तो
स्कलों की तरफ ध्यान धरो।।

श्री मो न त्वरूप (पीलीभीत): उपाध्यक्ष महादय, हमारे सामने ७६ करोड़ रुपये की डिमांड्ज पेश हैं। इस मंत्रालय का पहले जो नाम था, वह वक्सं, हाउसिंग एंड सप्लाई था। ग्रव इस का नाम बदल कर वक्सं, हाउसिंग एंड रिहैबिलिट शन रख दिया गया।

चूंकि मेरे पास थोड़ा समय है और यह एक मह वपूर्ण विभाग है इसलिए मैं खास खास वातें ही कहना चाहूंगा । वबसं के मुताल्लिक पिछले सालों से मैं बोलता थ्रा रहा हूं । थ्राज मैं अपनी मोर से बुछ न कह कर एक लैंटर जोकि ब्लिट्स में एक जूनियर इंजीनियर ने लिखा है २५ अगस्त, १६६२ को, उसको पढ़ कर थ्रापके सामने रखना चाहता हूं । उसमें उन्होंने कहा है :—

"Judging by the widespread corruption prevalent in the department, the Public Works Department (PWD), of the Andhra Government, has earned the odium of being kown as Plunder Without Detection Department.

As one in intimate touch with this department, I can vouch for the devious ways in which officials from the engineer down to the overseer spin money from unscrupulous contractors.

What is popularly called the "percentage system" has fouled the atmosphere of the department.

From the time of inviting tenders till their acceptance and the final payment of the contractor's bills the itching palms of officials are constantly greased—contractors paying as much as 40 per cent of their bills.

Of course, the wily contractors make good this loss by defective construction, cheap material and cheaper labour. One has only to inspect any of the public works projects completed to verify the truth of my assertion."

ये हैदराबाद के श्रांसस्टेंट इंजीनियर हैं। भी श्रांज के श्रखवार में खबर छपी है कि सरकारी प्रधिकारियों में भ्रष्टाचार बदा है। छोटे लोगों को छोड़ कर २२ इंजीनियरों का जो बड़े बड़े इंजीनियर हैं, उस में जिक है। इस तरह का जो भ्रष्टाचार है, इसको दूर करने का कोई प्रयत्न नहीं किया गया है श्रीर न ही कोई सिक्रय कदम इस दिशा में उठाया गया है। इस विभाग के दो मंत्रीगण पहले रह चुके हैं श्रीर श्रव खन्ना साहव तीमरे मंत्री हैं, जो इस डिपार्टमेंट में तशरीफ लाये हैं। उनके मुताल्लक श्रच्छी भावनायें इस हाउस में प्रकट की गई हैं। मैं चाहता हूं कि वह इस कुरप्शन को दूर करने की दिशा में सिक्रय कदम उठायें।

पी० डब्ल्यू० डी० में दुहरा काम होता है। एक सेंटर में पी० डब्ल्यू० डी० है और दूसरी सूबों में काम करती हैं। जो प्रांट्स हमारे सामने पेश की गई हैं, उन में बताया गया है कि कुछ काम सी० पी० डब्ल्यू० डी० से हटा लिया गया है। मिसाल के तौर पर जो फूड विंग था, वह प्रांज की तारीख से इस मिनिस्ट्री से हट जायेगा। इसी तरह से पी० एंड टी० का जो काम था, वह पी० एंड टी० में पहुंच जायेगा। ये दोनों जो काम थे, ये हट कर अपने अपने डिपार्टमैंट्स में चले जायेगे। फूड विंग फूड डिपार्टमैंट्स में चले जायेगे। फूड विंग फूड डिपार्टमैंट्स के अंडर चला जायेगा और पी० एंड टी० पी० एंड टी० डिपार्टमैंट के अंडर बला जायेगा। इस तरह से दुहरा काम करने की कोशिश की जा रही है। अगर ऐसा सोचा जाता

है कि एफिशेंटेली काम नहीं स्राप कर सकते हैं, तो इस विभाग को श्राप तोड़ 🗄 श्रौर जो इस विभाग की एक्टिविटीज़ हैं, वे दू हरे विभागों में बांट दी जायें। भ्राज श्रामी वाले भ्रपना काम श्राप करते हैं, रेलवे वाले जो कंस्ट्रकशन का काम है, वे ग्राप करते हैं। इसी तरह से जो डिपार्टमैंट्स हैं, वे अपना काम भ्राप कर सकते हैं। भ्रगर भ्राप ऐसा नहीं कर सकते हैं तो फिर भाप इस डिपार्टनेंट को रिभ्रागेंनाइज कीजिये ग्रन्छी तरह से। सभी सुबों में भी इसी तरह से काम का बटवारा हो सकता है ग्रीर हर विभाग में पी० डब्ल्यु० डी० विभाग कायम किया जा सकता है। ग्रगर इस सुझाव को मान लिया जाता है तो केन्द्र में एक इंजीनियरिंग संस्था की स्थापना की जा सकती है जो रिसर्च का काम कर सकती है, एडवाइजरी बाडी का काम कर सकती है, प्रशिक्षण कार्य में सहायता दे श्रीर सारे काम को कोग्रार्डिनेट करे, एड-मिनिस्टेटिव सैट भ्रप तैयार करे। भ्रगर इस प्रस्ताव को नहीं माना जाता है तो इसका रिम्रोरियेंटेशन होना चाहिये । मेरा खयाल है कि जितनी पब्लिक वर्क्स की एक्टिन्टीज हैं, वे नैशनलाइज कर दी जानी चाहियें। जितनी भी बिल्डिंग एक्टिविटीज हैं या कंस्ट्रकशन एक्टि-विटीज हैं,सब को नैशनलाइज कर दिया जाना चाहिते श्रीर नये ढंग से काम किया जाना चाहिये । म्युनिसिपैलिटीज का काम, जिला बोर्डो का काम श्रीर ब्लाक स्तर पर जो काम होता है, उसका भी इस में सम्मिलित कर लिया जाना चाहिये। पिरामिड की तरह से इसको संगठित किया जाये । ऊपर एक एडमिनिस्ट्रेटिव हैड हो, नीचे घटते घटते गांव के स्तर तक काम हो । यदि ऐसा किया जाता है तो क्ररप्शन दूर हो सकती है भीर एक नई विचारधारा का उदय हो सकता है। यह जो मिक्⊣ड शैली है काम करने की, इससे बराबर काम में खराबी पैदा होगी ग्रौर सुवार होने की कोई भ्राशा नहीं की जा सकती है।

जिस तरह से रेलवे में सलाहकार समिति है, जिस तरह से पी० एंड टी० में सलाहकार समिति है, उसी तरह से वर्क्स में भी सलाहकार सिमिति की स्थापना की जानी चाहिये। केन्द्रीय स्तर पर, सूत्रों के स्तरों पर, जिले के स्तर पर, ब्लाक के स्तर पर इन सिमितियों की स्थापना होनी चाहिये। कामों के सम्बन्ध में इनको सलाह देने का श्राधकार होना चाहिये।

मेरा यह भी सुझाव है कि विजिलेंस सैल की स्थापना की जानी चाहिये । भ्रव भी विजिलेंस का काम होता है। लेकिन टैक्नीकल एक्स्पर्ट्स न होने के कारण काम भ्रच्छा नहीं हो रहा प्रतीत होता है। भ्रगर विजिलेंस सैल इस तरह के बनाये जाते हैं तो मेरा सुझाव है कि ये सूबे के स्तर पर भीर जिले के स्तर पर भी बनाये जायें ताकि काम भ्रच्छा हो सके।

श्राप के यहां एक सैम्पल सर्वे डिपार्टमेंट भी होना चाहिये । श्रगर कोई काम होने वाला हो तो वह डिपार्टमेंट देखेगा कि कितना मसाला लगेगा, कितना सामान लगेगा श्रौर ज्यों ज्यों काम प्रोग्नेस करेगा वह इस पर वाच रखेगा श्रौर देखेगा कि मसाला जो लग रहा है, वह ठीक लग रहा है या नहीं खग रहा है. जो मैटीरियल लग रहा है वह स्पेसिफिकेशन के मुताबिक लग रहा है या नहीं लग रहा है। अगर न लग रहा हो तो उसका इलाज किया जा सकता है और देखा जा सकता है कि ठीक किस्म का मैटीरियल लगे।

ठेकेदारी प्रथा के सम्बन्ध में कुछ माननीय सदस्यों ने कहा है। मैं चाहता हूं कि इस प्रथा को समाप्त कर दिया जाये भीर सारा काम डिपार्टमैंट अपने हाथ में ले। अगर ऐसा नहीं हो सकता है तो कंस्ट्रकशन सोसाइटीज बनें पिब्लक सैक्टर में तथा प्राइवेट सैक्टर में भी। ये कंस्ट्रकशन सोसाइटीज . . . .

Mr. Deputy-Speaker: The hon. Member may continue his speech on Wednesday.

#### 18 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, April 3, 1963/Chaitra 13, 1885 (Saka).